BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 303 OF 2025

IN THE MATTER OF:

NARESH KUMAR ……APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS. ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 03.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPIES OF THE REPORTS DT. 05.07.2020 AND 06.07.2020 ANNEXED HEREWITH AS ANNEXURE R-1	
3.	COPY OF THE MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989 ANNEXED HEREWITH AS ANNEXURE R-2	
4.	COPY OF THE INSPECTION REPORT DT. 08.07.2020 ANNEXED HEREWITH AS ANNEXURE R-3	
5.	COPY OF THE NORMS OF ASSISTANCE FROM SDRF AND NDRF ANNEXED HEREWITH AS ANNEXURE R-4	

6.	**COPY OF THE LETTER DT. 27.09.2025 ANNEXED HEREWITH AS ANNEXURE R-5**	
7.	**COPY OF THE INSPECTION REPORT ANNEXED HEREWITH AS ANNEXURE R-6**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

DATE: 05.01.2025
PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 303 OF 2025

IN THE MATTER OF:

NARESH KUMAR .....**APPLICANT(s)**

VERSUS

STATE OF UTTAR PRADESH& ORS. .....**RESPONDENT(s)**

RESPONSE ON BEHALF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 03.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Ravindra Kumar Mandar, aged about 36 years, S/o Sh. Chandan lal Meena, presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

05 JAN 2026

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicants are claiming compensation for the deaths which took place and injuries which were suffered on account of explosion in an illegal candle and firecracker manufacturing unit on 05.07.2020 situated in Bakharwa Village, Modinagar, Ghaziabad, Uttar Pradesh.Applicant alleges that in that incident ten persons had died and several other were injured. Further allegation of the applicant is that unit was running in a rented premises and there was stock of highly flammable materials used for special candles. That the applicant has further submitted that compensation of Rs. 4 lakh has been paid to the family members of each of the deceased except that applicant no.1 who has been paid Rs. 2 lakh and inspite of the representation no further amount has been paid. That it has been submitted that in terms of the order of the Tribunal applicants are entitled for a sum of Rs. 20 lakhs for each death which has taken place in the incident and injured persons are also entitled as per the law settled by Tribunal.

05 JAN 2026

NOTARY Sandeep Sharma Reg. No. 1186/98 GOVT. OF INDIA

II. OFFICIAL REPORT REGARDING THE INCIDENT

4. That it is relevant to submit here that the Superintendent of Police, (Rural), Ghaziabad and Additional District Magistrate (Finance/Revenue), Ghaziabad vide report dt. 06.07.2020 has provided the Joint Report dt.05.07.2020 submitted by the Tehsildar / Sub-Divisional Magistrate, Modinagar, through which it has been informed as under:

- That on 05.07.2020 at about 04:00 PM, information was received regarding a fire incident in Village Bakharwa, falling under the Modinagar area of Tehsil Modinagar, District Ghaziabad. Immediately upon receipt of the information, the fire brigade, ambulance, police, and administrative officers reached the spot.
- The persons present at the site and other residents of the area stated that in the said village, illegal manufacture/storage of flammable candles"gogli" (wax/candle-like material) was being carried out in an enclosure by Nitin, son of Prem Singh, resident of Village Bakharwa, Tehsil Modinagar, wherein village women and men were working as laborers. Due to the fire and burning, 08 persons died on the spot and 11 persons were injured.

NOTARY Sandeep Sharma Reg. No. 11486/98 GOVT. OF INDIA

05 JAN 2026

5. That the details of the persons prima facie identified as deceased are as follows:

Details of Deceased Persons:-

1) Smt. Poonam, wife of Dinesh, caste Kashyap, resident of Village Bakharwa, Tehsil Modinagar.
2) Smt. Betri, wife of Naresh, caste Kashyap, resident of Village Bakharwa, Tehsil Modinagar.
3) Miss Chinki, daughter of Parmanand, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.
4) Akshit, son of Sunil, caste Nai, resident of Village Vijay Nagar, Tehsil Modinagar.
5) Shahinoor, daughter of Sahabuddin, caste Muslim (Teli), resident of Village Bakharwa, Tehsil Modinagar.
6) Smt. Munesh, wife of Radheshyam, caste Kori, resident of Village Bakharwa, Tehsil Modinagar.
7) Miss Eshu, daughter of Anil, caste Kumhar, resident of Gali No. 01, Vijay Nagar, Modinagar.
8) Parul, daughter of late Shishpal, caste Jat, resident of Gali No. 05, Vijay Nagar.

Details of Injured Persons:-

NOTARY Sandeep Sharma Regd. No. 136/98 GOVT. OF INDIA

05 JAN 2026

1) Smt. Rajwati, wife of Pappu, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.

2) Smt. Geeta, wife of Parveen, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.

3) Smt. Meenakshi, wife of Sunder, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.

4) Smt. Geeta, wife of Sanjay Kumar, caste Jat, resident of Village Shakurpur, Tehsil Modinagar.

5) Smt. Dulari, wife of Anil, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.

6) Smt. Rajnani, wife of Rakesh, caste Kori, resident of Village Bakharwa, Tehsil Modinagar.

7) Smt. Anjali, wife of Subhil, caste Kumhar, resident of Village Bakharwa, Tehsil Modinagar.

8) Smt. Jago, wife of Ajab Singh, caste Jatav, resident of Village Bakharwa, Tehsil Modinagar.

9) Smt. Vimla, wife of Sanjay, caste Goswami, resident of Village Bakharwa, Tehsil Modinagar.

10) Smt. Pushpa, wife of Jagpal, caste Kashyap, resident of Village Barwa, Tehsil Modinagar.

11) Smt. Munni, wife of Lallu, caste Jatav, resident of Village Balarcha, Tehsil Modinagar.

05 JAN 2026

Sandeep Sharma Reg No. 186/98

6. Further in the report of the Sub-Divisional Magistrate, Modinagar / Tehsildar, Modinagarit has been mentioned that the economic condition of the deceased and injured persons and their families is extremely weak and has recommended that financial assistance be provided to the families of the deceased and to the injured persons.

   Copies of the reports dt. 05.07.2020 and 06.07.2020 has been annexed herewith as **ANNEXURE R-1.**

III. ADMINISTRATIVE AND DISCIPLINARY ACTION

7. That considering the gravity of the incident and allegations of illegal storage and manufacture of explosive/flammable material:

   a. **Sub-Inspector Shri Rafiq Ahmad**, In-charge Police Outpost Modipon, Modinagar, was suspended, and departmental inquiry was initiated under the supervision of the Superintendent of Police (Rural), Ghaziabad;

   b. A **magisterial inquiry** was entrusted to the **Additional District Magistrate (Administration), Ghaziabad**;

   c. The **Chief Fire Officer, Ghaziabad**, and other authorities were directed to conduct rescue, relief, and investigation to ascertain the cause of the fire.

05 JAN 2026

IV. INSPECTION OF THE UNIT ON 08.07.2020

8. That the inspection of the said candle factory site upon in Village Bakharwa, Tehsil Modinagar, District Ghaziabad, was carried out on 08.07.2020 by the UPPCB officialsupon receiving the information regarding the incident.

9. The observations during the said inspection are as under:

   i. The factory is located amidst a densely populated area of Village Bakharwa, surrounded by residential houses.

   ii. At the time of inspection, no representative of the factory was present, and police personnel were stationed at the site.

   iii. That as per records, no NOC or consent was obtained from the UPPCB for establishing this unit.

   iv. That the factory was storing C-category substances listed under Schedule-1, Part-1 of the **Manufacture, Storage and Import of Hazardous Chemical Rules, 1989**, and was being operated without the required permissions, thereby violating Rules 4, 5, 7, 10, 11, and 13 of the said Rules.

   A Copy of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 has been annexed herewith as **ANNEXURE R-2.**

05 JAN 2026

NOTARY Sandeep Sharma Reg. No. 46/98 GOVT OF INDIA

A Copy of the inspection report dt. 08.07.2020 has been annexed herewith as **ANNEXURE R-3.**

V. DISBURSEMENT OF EX-GRATIA AMOUNT

10. That as per the immediate instructions from the Additional Chief Secretary, Government of Uttar Pradesh, to the District Magistrate, Ghaziabad it was directed that an amount of Rs. 4,00,000/- (Rupees Four Lakh) each be immediately drawn from any fund and distributed to the families of the deceased, and Rs. 50,000/- (Rupees Fifty Thousand) each to the families of the injured persons, and the case for reimbursement of the distributed amount be referred to the Government.

11. That in accordance with the instructions of the Additional Chief Secretary, Government of Uttar Pradesh, announcing financial assistance of Rs. 4 lakhs to the family of each deceased, an amount of Rs. 4 lakhsto the legal heirs of each deceased victim and, in addition to free medical treatment, Rs. 50,000/- to each injured personhas been provided at the district level from the Gram Sabha contingency fund, and it is proposed to inform the Government for reimbursement of the said amount from the Hon'ble Chief Minister's Discretionary Fund.

Copy of the Norms of assistance from SDRF and NDRF has been annexed herewith as ANNEXURE R-4

VI. SUBSEQUENT DEATH DURING TREATMENT

Sandeep Sharma Regd. No.1186/98 ADVOCATE SUPREME COURT OF INDIA

05 JAN 2026

12. That further the Sub-Divisional Magistrate, Modinagar vide letter dt. 27.09.2025 to the Regional Officer, Uttar Pradesh Pollution Control Board, Vasundhara, Ghaziabad has informed as under:

- That the deaths of S. No. 1 to 8 occurred immediately at the site. Their families were provided financial assistance of Rs. 4 lakh each.
- That the death of Miss Laxmi, daughter of Naresh Kumar (Serial No. 10), occurred during treatment on 13.07.2020, and financial assistance of Rs. 2,00,000/- (Rupees Two Lakh) was provided.
- That there were 12 injured persons whose list has been attached in the said letter. That all the injured persons were provided financial assistance of Rs. 50,000 each.

A Copy of the letter dt. 27.09.2025 has been annexed herewith as **ANNEXURE R-5**.

VII. INSPECTION OF THE SITE ON 30.09.2025

13. That the latest inspection of the said site was conducted by the UPPCB officials on 30.09.2025. That during the said inspection, the it was observed that the candle manufacturing unit in question is presently **non-existent**, and the site is being **used for residential purposes and animal husbandry activities**.

05 JAN 2026

A Copy of the inspection report has been annexed herewith as **ANNEXURE R-6.**

Photographs of the site taken during the inspection are attached with the inspection report.

14. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 05th day of January, 2026, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

ATTESTED
(Sandeep Sharma)
Reg. No. 11186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

NOTARY
Sandeep Sharma
Reg. No.11186/98
GOVT. OF INDIA

05 JAN 2026

जिलाधिकारी
गाजियाबाद।

महोदय,

आज दिनांक 05.07.2020 को सोय काल करीब 04 बजे जनपद गाजियाबाद के मोदीनगर तहसील क्षेत्रान्तर्गत स्थित ग्राम बखरवा में आग लगने की सूचना प्राप्त हुयी, सूचना प्राप्त होते ही तत्काल फायर विभाग, एम्बूलेंस तथा पुलिस एवं प्रशासनिक अधिकारीगण मौके पर पहुंचे मौके पर उपस्थित व्यक्तियों तथा अन्य क्षेत्रवासियों द्वारा बताया गया कि उक्त ग्राम में निर्मल पुत्र प्रेम सिंह निवासी ग्राम बखरवा तहसील मोदीनगर द्वारा एक घेर (स्थान) में अवैध ज्वलनशील गोमवती का निर्माण/भंडारण किया जा रहा था, जिसमें ग्राम की महिलाएं एवं पुरूष मजदूर के रूप में कार्य कर रहे थे। आग लगने एवं उसमें जलने से आठ व्यक्तियों की मौके पर ही मृत्यु हो गयी तथा ग्यारह व्यक्ति घायल हो गये। प्रथम दृष्टया मृतक के रूप में चिन्हित किये गये व्यक्तियों की सूची निम्नवत है:-

क्र0सं0	मृतक के नाम	वादिस्तानी का नाम
1.	श्रीमती पूनम पत्नी विनेश जाति कश्यप निवासी ग्राम बखरवा मोदीनगर।	1. विनेश पुत्र महावीर (पति) आयु 42 वर्ष 2. सौरभ–पुत्र आयु 21 वर्ष अविवाहित 3. कु0 शिवानी–पुत्री आयु 19 वर्ष अविवाहित 4. कु0 स्वाति–पुत्री आयु 16 वर्ष अविवाहित 5. उमेश–पुत्र आयु 14 वर्ष अविवाहित
2.	श्रीमती बेबी पत्नी नरेश जाति कश्यप निवासी ग्राम बखरवा मोदीनगर।	1. नरेश पुत्र भैरोंसा सिंह (पति) उम्र 48 वर्ष 2. दीपक–पुत्र आयु 27 वर्ष विवाहित 3. मोहित–पुत्र आयु 23 वर्ष अविवाहित 4. साहित–पुत्र आयु 20 वर्ष अविवाहित 5. कु0 नेहा–पुत्री आयु 18 वर्ष अविवाहित
3	कु0 विंकी पुत्री परमानन्द जाति जाटव निवासी ग्राम बखरवा मोदीनगर।	1. परमानन्द पुत्र महेश (पिता) उम्र 45 वर्ष 2. ओमवती पत्नी परमानन्द (माता) उम्र 40 वर्ष 3. विंकी–पुत्री उम्र 19 वर्ष अविवाहित 4. हर्ष–पुत्र उम्र 17 वर्ष अविवाहित 5. कु0 आरजू–पुत्री उम्र 15 वर्ष अविवाहित
4.	अंकित पुत्र सुनील कुमार जाति नाई निवासी ग्राम विजयनगर मोदीनगर।	1. सुनील पुत्र मामचन्द उम्र 44 वर्ष 2. रीना–माता उम्र 38 वर्ष 3. अंशिका–बहन उम्र 10 वर्ष
5.	शाहिनूर पुत्री साबुददीन जाति मुस्लिम (तेली) निवासी ग्राम बखरवा मोदीनगर।	1. साबुददीन पुत्र सुल्तान (पिता) उम्र 60 वर्ष 2. मोहसीना माता उम्र 58 वर्ष 3. शाहजाद–भाई उम्र 17 वर्ष अविवाहित
6.	श्रीमती मुनेश पत्नी राधेश्याम जाति कोरी निवासी ग्राम बखरवा मोदीनगर।	1. राधेश्याम पुत्र चन्दकिरण (पति) उम्र 35 वर्ष 2. अंशु–पुत्र उम्र 12 वर्ष अविवाहित 3. दीपक–पुत्र उम्र 06 वर्ष अविवाहित 4. शुभम–पुत्र उम्र 08 वर्ष अविवाहित
7.	कु0 ईशू पुत्री अनिल जाति कुम्हार निवासी गली नं0 01, विजयनगर मोदीनगर मूल निवासी	1. अनिल कुमार पुत्र दौलतराम उम्र 2. श्रीमती उमा माता उम्र 40 वर्ष 3. कुनाल–भाई उम्र 17 वर्ष अविवाहित
8.	पारूल पुत्री स्व0 शीशपाल जाति जाटव निवासी गली नं0 05, विजयनगर	1. शीशपाल पुत्र गिरधारी उम्र 40 वर्ष 2. महेन्दी माता–उम्र 37 वर्ष 3. दीपक–भाई उम्र 12 वर्ष अविवाहित 4. पूजा–बहन उम्र 24 वर्ष अविवाहित 5. शालू–बहन उम्र 15 वर्ष अविवाहित 6. स्वाती–बहन उम्र 13 वर्ष अविवाहित 7. राखी–बहन उम्र 22 वर्ष विवाहित

घायल हुए व्यक्तियों की सूची–

1. श्रीमती राजवती पत्नी पप्पू जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
2. श्रीमती गीता पत्नी परवीन जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
3. श्रीमती मीनाक्षी पत्नी सुन्दर जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
4. श्रीमती गीता पत्नी संजय कुमार जाति जाटव निवासी ग्राम शकूरपुर तहसील मोदीनगर।
5. श्रीमती दुलारी पत्नी अनिल जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
6. श्रीमती राजन पत्नी राकेश जाति कोरी निवासी ग्राम बखरवा तहसील मोदीनगर।
7. श्रीमती अंजली पत्नी सुनील जाति कुम्हार निवासी ग्राम बखरवा तहसील मोदीनगर।
8. श्रीमती जागो पत्नी अजब सिंह जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
9. श्रीमती बिमला पत्नी संजय जाति गोस्वामी निवासी ग्राम बखरवा तहसील मोदीनगर।
10. श्रीमती पुष्पा पत्नी जगपाल जाति कश्यप निवासी ग्राम बखरवा तहसील मोदीनगर।
11. श्रीमती मुन्नी पत्नी लल्लू जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।

उपरोक्त मृतक एवं घायल व्यक्तियों एवं उनके परिवारजनो की आर्थिक स्थिति अत्यन्त कमजोर है। अतः मृतको के पारिवारजनो को आर्थिक सहायता दिये जाने की संस्तुति की जाती है।

5.7.2020
तहसीलदार
मोदीनगर।

5.7.2020
उपजिलाधिकारी
मोदीनगर

जिलाधिकारी महोदय,

कृपया दायीं ओर प्रस्तुत तहसीलदार/उपजिलाधिकारी मोदीनगर की संयुक्त आख्या दिनांक 05.07.2020 का अवलोकन करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि दिनांक 05.07.2020 को सायंकाल करीब 04:00 बजे जनपद गाजियाबाद के तहसील मोदीनगर थाना मोदीनगर क्षेत्रान्तर्गत स्थित ग्राम बखरवा में आग लगने की सूचना प्राप्त हुई। सूचना प्राप्त होते ही तत्काल फायर ब्रिगेड, एम्बुलेंस तथा पुलिस एवं प्रशासनिक अधिकारीगण मौके पर पहुचे। मौके पर उपस्थित व्यक्तियों द्वारा तथा अन्य क्षेत्रवासियों द्वारा बताया गया कि उक्त ग्राम में नितिन पुत्र प्रेम सिंह निवासी ग्राम बखरवा तहसील मोदीनगर द्वारा एक घेर में अवैध ज्वलनशील मोमबत्ती का निर्माण/भण्डारण किया जा रहा था, जिसमें ग्राम की महिलाएं एवं पुरूष मजदूर के रूप में कार्य कर रहे थे। आग लगने एवं उसमें जलने से 08 व्यक्तियों की मौके पर ही मृत्यु हो गई तथा 11 व्यक्ति घायल हो गए। प्रथम दृष्टया मृतक के रूप में चिन्हित किये व्यक्तियों का विवरण निम्न प्रकार है--

मृतक हुए व्यक्तियों का विवरण

1. श्रीमती पूनम पत्नी विनेश जाति कश्यप निवासी ग्राम बखरवा तहसील मोदीनगर।
2. श्रीमती बेबी पत्नी नरेश जाति कश्यप निवासी ग्राम बखरवा तहसील मोदीनगर।
3. कु0 पिंकी पुत्री परमानन्द जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
4. अंकित पुत्र सुनील जाति नाई निवासी ग्राम विजयनगर तहसील मोदीनगर।
5. शाहिनूर पुत्री साहबुद्दीन जाति मुस्लिम (तेली) निवासी ग्राम बखरवा तहसील मोदीनगर।
6. श्रीमति मुनेश पत्नी राधेश्याम जाति कोरी निवासी ग्राम बखरवा तहसील मोदीनगर।
7. कु0 ईशू पुत्री अनिल जाति कुम्हार निवासी गली नं0-01 विजयनगर मोदीनगर।
8. मास्टर पुत्री स्व0 शीशपाल जाति जाटव निवासी गली नं0-05 विजयनगर।

घायल हुए व्यक्तियों का विवरण

1. श्रीमती राजवती पत्नी पप्पू जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
2. श्रीमती गीता पत्नी परवीन जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
3. श्रीमंती मीनाक्षी पत्नी सुन्दर जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
4. श्रीमती गीता पत्नी संजय कुमार जाति जाटव निवासी ग्राम शकूरपुर तहसील मोदीनगर।
5. श्रीमती दुलारी पत्नी अनिल जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
6. श्रीमती राजनं पत्नी राकेश जाति कोरी निवासी ग्राम बखरवा तहसील मोदीनगर।
7. श्रीमती अंजली पत्नी सुनील जाति कुम्हार निवासी ग्राम बखरवा तहसील मोदीनगर।
8. श्रीमती जागो पत्नी अजब सिंह जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।
9. श्रीमती विमला पत्नी संजय जाति गोस्वामी निवासी ग्राम बखरवा तहसील मोदीनगर।
10. श्रीमती पुष्पा पत्नी जगपाल जाति कश्यप निवासी ग्राम बखरवा तहसील मोदीनगर।
11. श्रीमती मुन्नी पत्नी लल्लु जाति जाटव निवासी ग्राम बखरवा तहसील मोदीनगर।

उप जिलाधिकारी मोदीनगर/तहसीलदार मोदीनगर द्वारा अपनी आख्या में मृतक एवं घायल व्यक्तियों एवं उनके परिवारजनों की आर्थिक स्थिति अत्यन्त कमजोर होने का उल्लेख करते हुए मृतकों के परिवारजनों को एवं घायल व्यक्तियों को आर्थिक सहायता दिये जाने की संस्तुति की गयी है।

उपरोक्त मृतकों के शरीर 100 प्रतिशत जल जाने के कारण पहचान होने में कठिनाई हो रही है। इसलिये प्रथम दृष्टया चिन्हित हुए मृतक एवं घायल व्यक्तियों के नामों में परिवर्तन होने की भी सम्भावना है।

उपरोक्त घटना की गम्भीरता एवं क्षेत्र में अवैध विस्फोटक पदार्थ के भण्डारण/फैक्ट्री के पाये जाने के आरोप में प्रभारी चौकी मोदीपोन मोदीनगर के उपनिरीक्षक श्री रफीक अहमद को निलम्बित कर दिया गया है एवं इनके विरूध विभागीय जांच पुलिस अधीक्षक ग्रामीण गाजियाबाद को दी गई है। इसके अतिरिक्त इस घटना की मजिस्ट्रेट जांच अपर जिला मजिस्ट्रेट(प्रशासन) गाजियाबाद को सौंपी गई है। राहत रेस्क्यू व आग के कारणों को ज्ञात करने हेतु मुख्य अग्निशमन अधिकारी गाजियाबाद व अन्य प्रयासरत हैं।

इस सम्बन्ध में जिलाधिकारी महोदय को अपर मुख्य सचिव गृह, उ0प्र0 शासन द्वारा दूरभाष पर दिये गये निर्देशों के क्रम में मृतक के परिजनों को चार–चार लाख रूपये तथा घायल व्यक्तियों के परिजनों को पचास–पचास हजार रूपये की धनराशि किसी भी फण्ड से तत्काल आहरित कराकर वितरण करा दी जायें तथा वितरण धनराशि की प्रतिपूर्ति हेतु शासन को प्रकरण संदर्भित कर दिया जायें। अपर मुख्य सचिव, गृह उ0प्र0 शासन द्वारा दिये गये निर्देशों के क्रम में प्रत्येक मृतक के परिजनों को 4.00 लाख रू0 आर्थिक सहायता के रूप में दिये जाने की घोषणा करते हुए प्रत्येक मृतक के वारिसान को अंकन 4.00 लाख रू0 की धनराशि की आर्थिक सहायता जनपद स्तर पर संचालित ग्राम सभा संचित कोष से दे दी गयी है तथा सम्बन्धित धनराशि की प्रतिपूर्ति मा0 मुख्यमंत्री विवेकाधीन कोष से किये जाने हेतु शासन को अवगत कराया जाना हेतु प्रस्तावित है।

उपरोक्त घटना में पीडित प्रत्येक मृतक के वारिसानों को 4 लाख रू एवं प्रत्येक घायल व्यक्ति की निःशुल्क चिकित्सा के अतिरिक्त 50 हजार रू0 आर्थिक सहायता निर्गत किये जाने हेतु सचिव मा0 मुख्य मंत्री उ0प्र0 शासन लखनऊ को पत्र प्रेषित किये जाने सम्बन्धी पत्र का आलेख दायीं ओर आपके अवलोकन हेतु प्रस्तुत है। कृपया हस्ताक्षर करने का कष्ट करें।

06/07/20

पुलिस अधीक्षक (ग्रामीण)
गाजियाबाद

अपर जिलाधिकारी (वि0/रा0)
गाजियाबाद।

ANNEXURE R-2

THE MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989

MINISTRY OF ENVIRONMENT & FORESTS

(Department of Environment, Forests and Wildlife)

NOTIFICATION

(New Delhi, the 27th November 1989)

***S.O.966(E)** - In exercise of the powers conferred by Section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules, namely :

1. SHORT TITLE AND COMMENCEMENT –

(1) These rules may be called the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. DEFINITIONS - In these rules, unless the context otherwise requires, -

(a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);

(b) "Authority" means an authority mentioned in Column 2 of Schedule 5;

(c) "export" with its grammatical variations and cognate expression, means taking out of India to a place outside India;

(d) "exporter" means any person under the jurisdiction of the exporting country and includes the exporting country, who exports hazardous chemical;

(e) "Hazardous Chemical " means -

(i) any chemical which satisfies any of the criteria laid down in Part I of [1][Schedule 1 or] listed in Column 2 of Part II of this Schedule ;

(ii) any chemical listed in Column 2 of Schedule 2;

(iii) any chemical listed in Column 2 of Schedule 3;

---

* The principal rules were published in the Gazette of India vide number S.O. 966(E), dated 27.11.1989 and subsequently amended vide: S.O.115 (E), dated 05.02.1990; GSR 584, dated 09.09.1990; S.O.2882, dated 03.10.1994; and S.O. 57(E), dated 19.01.2000.

1 Substituted by Rule 2(i) of the Manufacture, Storage and Import of Hazardous Chemical(Amendment) Rules, 2000 notified vide S.O. 57(E), dated 19.1.2000.

(f) "import" with its grammatical variations and cognate expression, means brining into India from a place outside India;

(g) "importer" means an occupier or any person who imports hazardous chemicals;

(h) "industrial activity" means-

i. an operation or process carried out in an industrial installation referred to in Schedule 4 involving or likely to involve one or more hazardous chemicals and includes on-site storage or on-site transport which is associated with that operation or process, as the case may be; or

ii. isolated storage; or

iii. pipeline ;

(i) "isolated storage" means storage of a hazardous chemical, other than storage associated with an installation on the same site specified in Schedule 4 where that storage involves atleast the quantities of that chemical set out in Schedule 2;

[1][(j) "major accident" means -an incident involving loss of life inside or outside the installation, or ten or more injuries inside and/or one or more injuries outside or release of toxic chemicals or explosion or fire or spillage of hazardous chemicals resulting in on-site or off-site emergencies or damage to equipment leading to stoppage of process or adverse affects to the environment ;

(ja) "major accident hazards (MAH) installations" means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 respectively;]

---

1 Substituted by Rule 2(ii) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment)Rules, 2000 notified vide S.O.57(E), dated 19th January, 2000.

(k) "pipeline" means a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any apparatus and work associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in Column 2 of Part II of Schedule 3 at a pressure of less than 8 bars absolute; the pipeline also includes inter -state pipelines;

(l) "Schedule" means Schedule appended to these rules;

(m) "site" means any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not;

(n) "Threshold quantity" means, -

(i) in the case of a hazardous chemical specified in Column 2 of Schedule 2, the quantity of that chemical specified in the corresponding entry in Columns 3 and 4 ;

(ii) in the case of a hazardous chemical specified in Column 2 of Part I of Schedule 3, the quantity of that chemical specified in the corresponding entry in Columns 3 & 4 of that part;

(iii) in the case of substances of a class specified in Column 2 of Part II of Schedule 3, the total quantity of all substances of that class specified in the corresponding entry in Columns 3 and 4 of that part.

[1][3. DUTIES OF AUTHORITIES –

The concerned authority shall, -

(a) inspect the industrial activity at least once in a calendar year;

(b) except where such authority is the Ministry of Environment and Forests, annually report on the compliance of the rules by the occupiers to the Ministry of Environment and Forests through appropriate channel ;

---

[1] Substituted by Rule 2 of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

(c) subject to the other provisions of these rules, perform the duties specified in column 3 of Schedule 5.]

4. GENERAL RESPONSIBILITY OF THE OCCUPIER DURING INDUSTRIAL ACTIVITY -

(1) these rules shall apply to, -

(a) an industrial activity in which a hazardous chemical, which satisfies any of the criteria laid down in Part I of Schedule 1 [1][or listed] in Column 2 of Part II of this Schedule is, or may be, involved; and

[2][(b) isolated storage of a hazardous chemical listed in Schedule 2 in a quantity equal to or more than the threshold quantity specified in Column 3, thereof.]

(2) An occupier who has control of an industrial activity in terms of sub-rule (1) shall provide evidence to show that he has, -

(a) identified the major accident hazards; and

(b) taken adequate steps to -

(i) prevent such major accidents and to limit their consequences to persons and the environment;

(ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.

4. NOTIFICATION OF MAJOR ACCIDENT -

(1) Where a major accident occurs on a site or in a pipe line, the occupier shall [3][within 48 hours notify] the concerned authority as identified in Schedule 5 of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in installments, if necessary, in Schedule 6.

(2) The concerned authority shall on receipt of the report in accordance with sub-rule 1 of this rule, shall undertake a full analysis of the major accident and sent the [4][requisite information within 90 days to the Ministry] of Environment and Forests through appropriate channel.

---

1 Substituted by Rule 3(i) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

2 Substituted by Rule 3(ii), ibid.

3 Substituted by Rule 3(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

4 Substituted by Rule 3(b) ibid.

[1][(3) An occupier shall notify to the concerned Authority, steps taken to avoid any repetition of such occurrence on a site.]

[2][(4) The concerned Authority shall compile information regarding major accidents and make available a copy of the same to the Ministry of Environment & Forests through appropriate channel.

(5) The concerned Authority shall in writing inform the occupier, of any lacunae which in its opinion needs to be rectified to avoid major accidents.]

6. INDUSTRIAL ACTIVITY TO WHICH RULES 7 TO 15 APPLY -

(1) Rules 7 to 15 shall apply to, -

(a) an industrial activity in which there is involved a quantity of hazardous chemical listed in Column 2 of Schedule 3 which is equal to or more than the quantity specified in the entry for that chemical in Column 3 & 4 (Rules 10-12 only for Column 4); and

(b) isolated storage in which there is involved a quantity of a hazardous chemical listed in Column 2 of Schedule 2 which is equal to or more than the quantity specified in the entry for that chemical in Column [3][3 & 4 (rules 10-12 only for column 4).]

(2) For the purpose of rules 7 to 15,

(a) "new industrial activity" means an industrial activity which, –

(i) commences after the date of coming into operation of these rules; or

(ii) if commenced before that date, is an industrial activity in which a modification has been made which is likely to cover major accident hazards, and that activity shall be deemed to have commenced on the date on which the modification was made;

---

1 Substituted by Rule 3(c) of the Manufacture, Storage and Import of Hazardous Chemical (Amendment) Rules, 1994 notified vide S.O. No.2882, dated 3.10.1994.

2 Inserted by Rule 3(d); ibid.

3 Substituted by Rule 4; ibid.

(b) an "existing industrial activity" means an industrial activity which is not a new industrial activity.

7. [1][APPROVAL AND] NOTIFICATION OF SITES -

(1) An occupier shall not undertake any industrial activity [2][unless he has been granted an approval for undertaking such an activity and has submitted] a written report to the concerned authority containing the particulars specified in Schedule 7 at least 3 months before commencing that activity or before such shorter time as the concerned authority may agree and for the purpose of this paragraph, an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and shall be notified accordingly.

[3][(2) The concerned Authority within 60 days from the date of receipt of the report shall approve the report submitted and on consideration of the report if it is of the opinion that contravention of the provisions of the Act or the rules made thereunder has taken place, it shall issue notice under rule 19].

8. UPDATING OF THE SITE NOTIFICATION FOLLOWING CHANGES IN THE THRESHOLD QUANTITY -

Where an activity has been reported in accordance with rule 7(1) and the occupier makes a change in it (including an increase or decrease in the maximum threshold quantity of a hazardous chemical to which this rule applies which is or is liable to be at the site or in the pipeline or at the cessation of the activity) which affects the particulars specified in that report or any subsequent report made under this rule, the occupier shall forthwith furnish a further report to the concerned authority.

9. TRANSITIONAL PROVISIONS-

Where. –

(a) at the date of coming into operation of these rules, an occupier is in control of an existing industrial activity which is required to be reported under rule 7(1); or

---

1 Substituted by Rule 5 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

2 Substituted by Rule 4 (a) of MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

3 Substituted by Rule 4(b), ibid.

(b) within 6 months after that date, an occupier commence any such new industrial activity;

it shall be a sufficient compliance with that rule if he reports to the concerned authority as per the particulars in Schedule 7 within 3 months after the date of coming into operation of these rules or within such longer time as the concerned authority may agree in writing.

10. SAFETY REPORTS [1][AND SAFETY AUDIT REPORTS] -

(1) Subjects to the following paragraphs of this rule, an occupier shall not undertake any industrial activity to which this rule applies, unless he has prepared a safety report on that industrial activity containing the information specified in Schedule 8 and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.

(2) In the case of a new industrial activity which an occupier commences, or by virtue of sub-rule (2) (a) (ii) of rule 6 is deemed to commence, within 6 months after coming into operation of these rules, it shall be a sufficient compliance with sub-rule (1) of this rule if the occupier sends to the concerned authority a copy of the report required in accordance with that sub-rule within ninety days after the date of coming into operation of these rules.

[2][(3) In case of an existing industrial activity, the occupier shall prepare a safety report in consultation with the concerned authority and submit the same within one year from the date of commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994 to the concerned Authority.]

[3][(4) After the commencement of the Manufacture, Storage and Import of Hazardous Chemicals (Amendment) Rules, 1994, the occupier of both the new and the existing industrial activities shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities.

(5) The occupier shall forward a copy of the auditor's report along with his comments to the concerned Authority within 30 days after the completion of such Audit.]

---

1 Substituted by Rule 6 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

2 Substituted by Rule 5(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

3 Inserted by Rule 5(b), ibid.

[1][(6) The occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned Authority.

(7) The concerned Authority may if it deems fit, issue improvement notice under rule 19 within 45 days of the submission of the said report.]

11. UPDATING OF REPORTS UNDER RULE 10-

(1) Where an occupier has made a safety report in accordance with sub-rule (1) of rule 10 he shall not make any modification to the industrial activity to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take account of those modifications and has sent a copy of that report to the concerned authority at least 90 days before making those modifications.

(2) Where an occupier has made a report in accordance with rule 10 and sub - rule (1) of this rule and that industrial activity is continuing the occupier shall within three years of the date of the last such report, make a further report which shall have regard in particular to new technical knowledge which has affected the particulars in the pervious report relating to safety and hazard assessment and shall within 30 days [2][***] send a copy of the report to the concerned authority.

[3][12. REQUIREMENT FOR FURTHER INFORMATION TO BE SENT TO THE AUTHORITY -

Where, in accordance with rule 10, an occupier has sent a safety report and the safety audit report relating to an industrial activity to the concerned Authority, the concerned Authority may, by a notice served on the occupier, require him to provide such additional information as may be specified in the notice and the occupier shall send that information to the concerned Authority within 90 days].

13. PREPARATION TO ON-SITE EMERGENCY PLAN BY THE OCCUPIER -

(1) An occupier shall prepare and keep up-to-date [4][an on-site emergency plan containing details specified in Schedule II and detailing] how major accidents will be dealt with on the site on which the industrial activity is carried

---

1 Inserted by Rule 5(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

2 Omitted by Rule 6, ibid.

3 Substituted by Rule 7, ibid.

4 Substituted by Rule 8(a), ibid.

on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.

(2) The occupier shall ensure that the emergency plan prepared in accordance with sub-rule (1) takes into account any modification made in the industrial activity and that every person on the site who is affected by the plan is informed of its relevant provisions.

(3) The occupier shall prepare the emergency plan required under sub-rule (1),-

(a) in the case of a new industrial activity, before that activity is commenced;

(b) in the case of an existing industrial activity within 90 days of commencing into operation of these rules.

[1][(4) The occupier shall ensure that a mock drill of the on-site emergency plan is conducted every six months;

(5) A detailed report of the mock drill conducted under sub-rule (4) shall be made immediately available to the concerned Authority.]

14. PREPARATION OF OFF-SITE EMERGENCY PLAN BY THE AUTHORITY -

(1) It shall be the duty of the concerned authority as identified in Column 2 of Schedule 5 to prepare and keep up-to-date [2][an adequate off-site emergency plan containing particulars specified in Schedule 12 and detailing] how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.

(2) For the purpose of enabling the concerned authority to prepare the emergency plan required under sub-rule (1), the occupier shall provide the concerned authority with such information relating to the industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents and the authority shall

---

1 Inserted by Rule 8(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

2 Substituted by Rule 9 (a), ibid.

provide the occupier with any information from the off-site emergency plan which relates to his duties under rule 13.

(3) The concerned authority shall prepare its emergency plan required under sub-rule (1),-

(a) In the case of a new industrial activity, before that activity is commenced;

(b) In the case of an existing industrial activity, within six months of coming into operation to these rules.

[1][(4) The concerned authority shall ensure that a rehearsal of the off-site emergency plan is conducted at least once in a calendar year.]

15. INFORMATION TO BE GIVEN TO PERSONS LIABLE TO BE AFFECTED BY A MAJOR ACCIDENT -

(1) The occupier shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about, -

(a) the nature of the major accident hazard; and

(b) the safety measures and the "Do's' and 'Don'ts" which should be adopted in the event of a major accident.

(2) The occupier shall take steps required under sub-rule (1) to inform persons about an industrial activity, before that activity is commenced, except, in the case of an existing industrial activity in which case the occupier shall comply with the requirements of sub-rule (1) within 90 days of coming into operation of these rule.

16. DISCLOSURES OF INFORMATION -

Where for the purpose of evaluating information notified under rule 5 or 7 to 15, the concerned authority discloses that information to some other person, that other person shall not use that information for any purpose except for the purpose of the concerned authority disclosing it, and before disclosing the information the concerned authority shall inform that other person of his obligations under this paragraph.

---

1 Inserted by Rule 9(b) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

17. COLLECTION, DEVELOPMENT AND DISSEMINATION OF INFORMATION -

(1) This rule shall apply to an industrial activity in which a hazardous chemical which satisfies any of the criteria laid down in part I of Schedule 1 [1][or listed] in Column 2 of Part II of this Schedule is or may be involved.

(2) An occupier, who has control of an industrial activity in term of sub-rule 1 of this rule, shall arrange to obtain or develop information in the form of safety data sheet as specified in Schedule 9. The information shall be accessible upon request for reference.

(3) The occupier while obtaining or developing a safety data sheet as specified in Schedule 9 in respect of a hazardous chemical handled by him shall ensure that the information is recorded accurately and reflects the scientific evidence used in making the hazard determination. In case, any significant information regarding hazard of a chemical is available, it shall be added to the material safety data sheet as specified in Schedule 9 as soon as practicable.

(4) Every container of a hazardous chemical shall be clearly labelled or marked to identify -

(a) the contents of the container ;

(b) the name and address of manufacturer or importer of the hazardous chemical ;

(c) the physical, chemical and toxicological data as per the criteria given at Part I of Schedule 1.

(5) In terms of sub rule 4 of this rule where it is impracticable to label a chemical in view of the size of the container or the nature of the package, provision should be made for other effective means like tagging or accompanying documents.

18. IMPORT OF HAZARDOUS CHEMICALS -

(1) This rule shall apply to a chemical which satisfies any of the criteria laid down in Part I of Schedule 1 [2][or listed] in Column 2 of Part II of this Schedule.

---

1 Substituted by Rule 7 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

2 Substituted by Rule 8(a), ibid.

(2) Any person responsible for importing hazardous chemicals in India shall provide [1][before 30 days or as reasonably possible but not later than] the date of import to the concerned authorities as identified in Column 2 of Schedule 5 the information pertaining to, -

(i) the name and address of the person receiving the consignment in India;

(ii) the port of entry in India;

(iii) mode of transport from the exporting country to India;

(iv) the quantity of chemical (s) being imported; and

(v) complete product safety information.

[2](3) If the Concerned Authority of the State is satisfied that the chemical being imported is likely to cause major accidents, it may direct the importer to take such safety measures as the concerned Authority of the State may deem appropriate.]

[3][(3A) In case the concerned Authority of the State is of the opinion that the chemical should not be imported on safety or on environmental considerations, such Authority may direct stoppage of such import.]

(4) The concerned Authority at the State shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.

(5) Any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 and the records so maintained shall be open for inspection by the concerned authority at the State or the Ministry of Environment and Forests or any officer appointed by them in this behalf.

(6) The importer of the hazardous chemical or a person working on his behalf shall ensure that transport of hazardous chemicals from port of entry to the ultimate destination is in accordance with the Central Motor Vehicles Rules, 1989 framed under the provisions of the Motor Vehicles Act, 1988.

---

1 Substituted by Rule 10(a) of the MSIHC (Amendment) Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

2 Substituted by Rule 10(b), ibid.

3 Inserted by Rule 10(c), ibid.

19. IMPROVEMENT NOTICES -

(1) if the concerned authority is of the opinion that a person has contravened the provisions of these rules, the concerned authority shall serve on him a notice (in this para referred to as " an improvement notice") requiring that person to remedy the contravention or, as the case may be, [1][the matters occasioning it within 45 days.]

(2) A notice served under sub-rule (1) shall clearly specify the measures to be taken by the occupier in remedying said contraventions.

20. POWER OF THE CENTRAL GOVERNMENT TO MODIFY THE SCHEDULES -

The Central Government may, at any time, by notification in the Official Gazette, make suitable changes in the Schedules.

---

1 Substituted by Rule 11 of MSIHC Rules, 1994 notified vide S.O.2882, dated 3.10.1994.

[1][SCHEDULE 1]

[See rule 2e (i), 4 (1)(a), 4(2), 17 and 18]

[Part -I]

(a) ***Toxic Chemicals***: Chemicals having the following values of acute toxicity and which owing to their physical and chemical properties, are capable of producing major accident hazards:

S.No.	Toxicity	Oral toxicity LD_{50}(mg/kg)	Dermal toxicity LD_{50}(mg/kg)	Inhalation toxicity LC_{50}(mg/l)
1.	Extremely toxic	>5	<40	<0.5
2.	Highly toxic	>5-50	>40-200	<0.5-2.0
3.	Toxic	>50-200	>200-1000	>2-10

(b) ***Flammable Chemicals :***

(i) flammable gases: Gases which at 20°C and at standard pressure of 101.3KPa are :-

(a) ignitable when in a mixture of 13 percent or less by volume with air, or ;

(b) have a flammable range with air of at least 12 percentage points regardless of the lower flammable limits.

Note : The flammability shall be determined by tests or by calculation in accordance with methods adopted by International Standards Organization ISO Number 10156 of 1990 or by Bureau of Indian Standard ISI Number 1446 of 1985.

(ii) ***extremely flammable liquids*** : chemicals which have flash point lower than or equal to 23°C and boiling point less than 35°C.

(iii) ***very highly flammable liquids*** : chemicals which have a flash point lower than or equal to 23°C and initial boiling point higher than 35°C.

---

1 Substituted by Rule 9 of the MSIHC (Amendment) Rules, 2000 notified vide S.O.57(E), dated 19.1.2000.

(iv) ***highly flammable liquids*** : chemicals which have a flash point lower than or equal to 60°C but higher than 23°C.

(v) ***flammable liquids*** : chemicals which have a flash point higher than 60°C but lower than 90°C.

(c) ***Explosives*** : explosives mean a solid or liquid or pyrotechnic substance (or a mixture of substances) or an article.

(a) which is in itself capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings ;

(b) which is designed to produce an effect by heat, light, sound, gas or smoke or a combination of these as the result of non-detonative self sustaining exothermic chemical reaction.

PART II
LIST OF HAZARDOUS AND TOXIC CHEMICALS

S. No.	NAME OF HAZARDOUS CHEMICALS	S. No.	NAME OF HAZARDOUS CHEMICALS
1.	Acetaldehyde	41.	Antimycin A
2.	Acetic acid	42.	ANTU
3.	Acetic anhydride	43.	Arsenic pentoxide
4.	Acetone	44.	Arsenic trioxide
5.	Acetone cyanohydrin	45.	Arsenous trichloride
6.	Acetone thiosemicarbazide	46.	Arsine
7.	Acetonitrile	47.	Asphalt
8.	Acetylene	48.	Azinpho-ethyl
9.	Acetylene tetra chloride	49.	Azinphos methyl
10.	Acrolein	50.	Bacitracin
11.	Acrylamide	51.	Barium azide
12.	Acrylonitrile	52.	Barium nitrate
13.	Adiponitrile	53.	Barium nitride
14.	Aldicarb	54.	Benzal chloride
15.	Aldrin	55.	Benzenamine,3-Trifluoromethyl
16.	Allyl alcohol	56.	Benzene
17.	Allyl amine	57.	Benzene sulfonyl chloride
18.	Allyl chloride	58.	Benzene. 1- (chloromethyl)-4 Nitro
19.	Aluminium (powder)	59.	Benzene arsenic acid
20.	Aluminium azide	60.	Benzidine
21.	Aluminium borohydride	61.	Benzidine salts
22.	Aluminium chloride	62.	Benzimidazole. 4, 5-Dichloro-2 (Trifluoromethyl)
23.	Aluminium fluoride		
24.	Aluminium phosphide	63.	Benzoquinone-P
25.	Amino diphenyl	64.	Benzotrichloride
26.	Amino pyridine	65.	Benzoyl chloride
27.	Aminophenol-2	66.	Benzoyl peroxide
28.	Aminopterin	67.	Benzyl chloride
29.	Amiton	68.	Beryllium (Powder)
30.	Amiton dialate	69.	Bicyclo (2, 2, 1) Heptane -2-carbonitrile
31.	Ammonia		
32.	Ammonium chloro platinate	70.	Biphenyl
		71.	Bis (2-Chloroethyl) sulphide
33.	Ammonium nitrate	72.	Bis (Chloromethyl) Ketone
34.	Ammonium nitrite	73.	Bis (Tert-butyl peroxy) cyclohexane
35.	Ammonium picrate	74.	Bis (Terbutylperoxy) butane
36.	Anabasine	75.	Bis(2,4, 6-Trimitrophenylamine)
37.	Aniline	76.	Bis (Chloromethyl) Ether
38.	Aniline2,4, 6-Trimethyl	77.	Bismuth and compounds
39.	Anthraquinone	78.	Bisphenol-A
40.	Antimony pentafluoride	79.	Bitoscanate

80. Boron Powder
81. Boron trichloride
82. Boron trifluoride
83. Boron trifluoride comp. With methylether, 1:1
84. Bromine
85. Bromine pentafluoride
86. Bromo chloro methane
87. Bromodialone
88. Butadiene
89. Butane
90. Butanone-2
91. Butyl amine tert
92. Butyl glycidal ether
93. Butyl isovalarate
94. Butyl peroxymaleate tert
95. Butyl vinyl ether
96. Butyl-n-mercaptan
97. C.I.Basic green
98. Cadmium oxide
99. Cadmium stearate
100. Calcium arsenate
101. Calcium carbide
102. Calcium cyanide
103. Camphechlor (Toxaphene)
104. Cantharidin
105. Captan
106. Carbachol chloride
107. Carbaryl
108. Carbofuran (Furadan)
109. Carbon tetrachloride
110. Carbon disulphide
111. Carbon monoxide
112. Carbonphenothion
113. Carvone
114. Cellulose nitrate
115. Chloroacetic acid
116. Chlordane
117. Chlorofenvinphos
118. Chlorinated benzene
119. Chlorine
120. Chlorine oxide
121. Chlorine trifluoride
122. Chlormephos
123. Chlormequat chloride
124. Chloroacetal chloride
125. Chloroacetaldehyde
126. Chloroaniline -2
127. Chloroaniline -4
128. Chlorobenzene
129. Chloroethyl chloroformate
130. Chloroform
131. Chloroformyl morpholine
132. Chloromethane
133. Chloromethyl methyl ether
134. Chloronitrobenzene
135. Chlorophacinone
136. Chlorosulphonic acid
137. Chlorothiophos
138. Chloroxuron
139. Chromic acid
140. Chromic chloride
141. Chromium powder
142. Cobalt carbonyl
143. Cobalt Nitrilmethylidyne compound
144. Cobalt (Powder)
145. Colchicine
146. Copper and Compounds
147. Copperoxychloride
148. Coumafuryl
149. Coumaphos
150. Coumatetralyl
151. Crimidine
152. Crotenaldehyde
153. Crotonaldehyde
154. Cumene
155. Cyanogen bromide
156. Cyanongen iodide
157. Cyanophos
158. Cyanothoate
159. Cyanuric fluoride
160. Cyclo hexylamine
161. Cyclohexane
162. Cyclohexanone
163. Cycloheximide
164. Cyclopentadiene
165. Cyclopentane
166. Cyclotetramethyl enetetranitramine
167. Cyclotrimethylen etrinnitranine

168. Cypermethrin
169. DDT
170. Decaborane (1 :4)
171. Demeton
172. Demeton S-Methyl
173. Di-n-propyl peroxydicarbonate (Conc = 80%)
174. Dialifos
175. Diazodinitrophenol
176. Dibenzyl peroxydicarbonate (Conc>= 90%)
177. Diborane
178. Dichloroacetylene
179. Dichlorobenzalkonium chloride
180. Dichloroethyl ether
181. Dichloromethyl phenylsilane
182. Dichlorophenol – 2, 6
183. Dichlorophenol – 2, 4
184. Dichlorophenoxy acetic acid
185. Dichloropropane – 2, 2
186. Dichlorosalicylic acid-3, 5
187. Dichlorvos (DDVP)
188. Dicrotophos
189. Dieldrin
190. Diepoxy butane
191. Diethyl carbamazine citrate
192. Diethyl chlorophosphate
193. Diethyl ethtanolamine
194. Diethyl peroxydicarbonate (Conc=30%)
195. Diethyl phenylene diamine
196. Diethylamine
197. Diethylene glycol
198. Diethylene glycol dinitrate
199. Diethylene triamine
200. Diethleneglycol butyl ether
201. Diglycidyl ether
202. Digitoxin
203. Dihydroperoxypropane (Conc >=30%)
204. Diisobutyl peroxide
205. Dimefox
206. Dimethoate
207. Dimethyl dichlorosilane
208. Dimethyl hydrazine
209. Dimethyl nitrosoamine
210. Dimethyl P phenylene diamine
211. Dimethyl phosphoramidi cyanidic acid (TABUM)
212. Dimethyl phosphorochloridothioate
213. Dimethyl sufolane (DMS)
214. Dimethyl sulphide
215. Dimethylamine
216. Dimethylaniline
217. Dimethylcarbonyl chloride
218. Dimetilan
219. Dinitro O-cresol
220. Dinitrophenol
221. Dinitrotoluene
222. Dinoseb
223. Diniterb
224. Dioxane-p
225. Dioxathion
226. Dioxine N
227. Diphacinone
228. Diphosphoramide octamethyl
229. Diphenyl methane di-isocynate (MDI)
230. Dipropylene Glycol Butyl ether
231. Dipropylene glycolmethyl ether
232. Disec-butyl peroxydicarbonate (Conc.>80%)
233. Disufoton
234. Dithiazamine iodide
235. Dithiobiurate
236. Endosulfan
237. Endothion
238. Endrin
239. Epichlorohydrine
240. EPN
241. Ergocalciferol
242. Ergotamine tartarate
243. Ethanesulfenyl chloride, 2 chloro
244. Ethanol 1-2 dichloracetate
245. Ethion
246. Ethoprophos
247. Ethyl acetate
248. Ethyl alcohol
249. Ethyl benzene
250. Ethyl bis amine

251. Ethyl bromide
252. Ethyl carbamate
253. Ethyl ether
254. Ethyl hexanol -2
255. Ethyl mercaptan
256. Ethyl mercuric phosphate
257. Ethyl methacrylate
258. Ethyl nitrate
259. Ethyl thiocyanate
260. Ethylamine
261. Ethylene
262. Ethylene chlorohydrine
263. Ethylene dibromide
264. Ethylene diamine
265. Ethylene diamine hydrochloride
266. Ethylene flourohydrine
267. Ethylene glycol
268. Ethylene glycol dinitrate
269. Ethylene oxide
270. Ethylenimine
271. Ethylene di chloride
272. Femamiphos
273. Femitrothion
274. Fensulphothion
275. Fluemetil
276. Fluorine
277. Fluoro2-hyrdoxy butyric acid amid salt ester
278. Fluoroacetamide
279. Fluoroacetic acid amide salts and esters
280. Fluoroacetylchloride
281. Fluorobutyric acid amide salt esters
282. Fluorocrotonic acid amides salts esters
283. Fluorouracil
284. Fonofos
285. Formaldehyde
286. Formetanate hydrochloride
287. Formic acid
288. Formoparanate
289. Formothion
290. Fosthiotan
291. Fuberidazole
292. Furan
293. Gallium Trichloride
294. Glyconitrile (Hydroxyacetonitrile)
295. Guanyl-4-nitrosaminoguynyl-1-tetrazene
296. Heptachlor
297. Hexamethyl terta-oxyacyclononate (Conc 75%)
298. Hexachlorobenzene
299. Hexachlorocyclohexan (Lindane)
300. Hexachlorocyclopentadiene
301. Hexachlorodibenzo-p-dioxin
302. Hexachloronapthalene
303. Hexafluoropropanone sesquihydrate
304. Hexamethyl phosphoromide
305. Hexamethylene diamine N N dibutyl
306. Hexane
307. Hexanitrostilbene 2, 2, 4, 4, 6, 6
308. Hexene
309. Hydrogen selenide
310. Hydrogen sulphide
311. Hydrazine
312. Hydrazine nitrate
313. Hydrochloric acid (Gas)
314. Hydrogen
315. Hydrogen bromide
316. Hydrogen cyanide
317. Hydrogen fluoride
318. Hydrogen peroxide
319. Hydroquinone
320. Indene
321. Indium powder
322. Indomethacin
323. Iodine
324. Iridium tetrachloride
325. Ironpentacarbonyl
326. Iso benzan
327. Isoamyl alcohol
328. Isobutyl alcohol
329. Isobutyro nitrile
330. Isocyanic acid 3, 4-dichlorophenyl ester
331. Isodrin

332. Isofluorophosphate
333. Isophorone diisocyanate
334. Isopropyl alcohol
335. Isopropyl chlorocarbonate
336. Isopropyl formate
337. Isopropyl methyl pyrazolyl dimethyl carbamate
338. Juglone (5-Hydroxy Naphthalene-1,4 dione)
339. Ketene
340. Lactonitrile
341. Lead arsenite
342. Lead at high temp (molten)
343. Lead azide
344. Lead styphanate
345. Leptophos
346. Lenisite
347. Liquified petroleum gas
348. Lithium hydride
349. N-Dinitrobenzene
350. Magnesium powder or ribbon
351. Malathion
352. Maleic anhydride
353. Malononitrile
354. Manganese Tricarbonyl cyclopentadiene
355. Mechlor ethamine
356. Mephospholan
357. Mercuric chloride
358. Mercuric oxide
359. Mercury acetate
360. Mercury fulminate
361. Mercury methyl chloride
362. Mesitylene
363. Methaacrolein diacetate
364. Methacrylic anhydride
365. Methacrylonitrile
366. Methacryloyl oxyethyl isocyanate
367. Methanidophos
368. Methane
369. Methanesulphonyl fluoride
370. Methidathion
371. Methiocarb
372. Methonyl
373. Methoxy ethanol (2-methyl cellosolve)
374. Methoxyethyl mercuric acetate
375. Methyacrylol chloride
376. Methyl 2-chloroacrylate
377. Methyl alcohol
378. Methyl amine
379. Methyl bromide (Bromomethane)
380. Methyl chloride
381. Methyl chloroform
382. Methyl chloroformate
383. Methyl cyclohexene
384. Methyl disulphide
385. Methyl ethyl ketone peroxide (Conc.60%)
386. Methyl formate
387. Methyl hydrazine
388. Methyl isobutyl ketone
389. Methyl isocyanate
390. Methyl isothiocyanate
391. Methyl mercuric dicyanamide
392. Methyl Mercaptan
393. Methyl Methacrylate
394. Methyl phencapton
395. Methyl phosphonic dichloride
396. Methyl thiocyanate
397. Methyl trichlorosilane
398. Methyl vinyl ketone
399. Methylene bis (2-chloroaniline)
400. Methylene chloride
401. Methylenebis-4,4(2-chloroaniline)
402. Metolcarb
403. Mevinphos
404. Mezacarbate
405. Mitomycin C
406. Molybdenum powder
407. Monocrotophos
408. Morpholine
409. Muscinol
410. Mustard gas
411. N-Butyl acetate
412. N.-Butyl alcohol
413. N-Hexane
414. N- Methyl-N, 2, 4, 6-Tetranitroaniline

415. Naphtha
416. Nephtha solvent
417. Naphthalene
418. Naphthyl amine
419. Nickel carbonyl/nickel tetracarbonyl
420. Nickel powder
421. Nicotine
422. Nicotine sulphate
423. Nitric acid
424. Nitric oxide
425. Nitrobenzene
426. Nitrocellulose (dry)
427. Nitrochlorobenzene
428. Nitrocyclohexane
429. Nitrogen
430. Nitrogen dioxide
431. Nitrogen oxide
432. Nitrogen trifluouide
433. Nitroglycerine
434. Nitropropane-1
435. Nitropropane-2
436. Nitroso dimethyl amine
437. Nonane
438. Norbormide
439. O-Cresol
440. O-Nitro Toluene
441. O-Toludine
442. O-Xylene
443. O/P Nitroaniline
444. Oleum
445. OO Diethyl S ethyl suph. methyl phos
446. OO Diethyl S propythio methyl phosdithioate
447. OO Diethyl s ethtylsulphinyl methylphosphorothioate
448. OO Diethyl s ethylsulphonyl methylphosphorothioate
449. OO Diethyls ethylthiomethylphospho-rothioate
450. Organo rhodium complex
451. Orotic acid
452. Osmium tetroxide
453. Oxabain
454. Oxamyl
455. Oxetane, 3, 3-bis(chloromethyl)
456. Oxidiphenoxarsine
457. Oxy disulfoton
458. Oxygen (liquid)
459. Oxygen difluoride
460. Ozone
461. P-nitrophenol
462. Paraffin
463. Paraoxon (Diethyl 4 Nitrophenyl phosphate)
464. Paraquat
465. Paraquat methosulphate
466. Parathion
467. Parathion methyl
468. Paris green
469. Penta borane
470. Penta chloro ethane
471. Penta chlorophenol
472. Pentabromophenol
473. Pentachloro naphthalene
474. Pentadecyl-amine
475. Pentaerythaiotol tetranitrate
476. Pentane
477. Pentanone
478. Perchloric acid
479. Perchloroethylene
480. Peroxyacetic acid
481. Phenol
482. Phenol, 2, 2-thiobis (4, 6-Dichloro)
483. Phenol, 2, 2-thiobis (4 chloro 6-methyl phenol)
484. Phenol, 3-(1-methyl ethyl) methylcarbamate
485. Phenyl hydrazine hydrochloride
486. Phenyl mercury acetate
487. Phenyl silatrane
488. Phenyl thiourea
489. Phenylene P-diamine
490. Phorate
491. Phosazetin
492. Phosfolan
493. Phosgene
494. Phosmet
495. Phosphamidon

496. Phosphine
497. Phosphoric acid
498. Phosphoric acid dimethyl (4-methyl thio)phenyl
499. Phosphorthioic acid dimethyl S(2-Bis) Ester
500. Phosphorothioic acid methyl (ester)
501. Phosphorothioic acid, OO Dimethyl S-(2-methyl)
502. Phosphorothioic, methyl-ethyl ester
503. Phosphorous
504. Phosphorous oxychloride
505. Phosphorous pentaoxide
506. Phosphorous trichloride
507. Phosphorous penta chloride
508. Phthalic anhydride
509. Phylloquinone
510. Physostignine
511. Physostignine salicylate (1:1)
512. Picric acid (2, 4, 6- trinitrophenol)
513. Picrotoxin
514. Piperdine
515. Piprotal
516. Pirinifos-ethyl
517. Platinous chloride
518. Platinum tetrachloride
519. Potassium arsenite
520. Potassium chlorate
521. Potassium cyanide
522. Potassium hydroxide
523. Potassium nitride
524. Potiassium nitrite
525. Potassium peroxide
526. Potassium silver cyanide
527. Powdered metals and mixtures
528. Promecarb
529. Promurit
530. Propanesultone
531. Propargyl alcohol
532. Propargyl bromide
533. Propen-2-chloro-1 ,3-diou diacetate
534. Propiolactone beta
535. Propionitrile
536. Propionitrile, 3-chloro
537. Propiophenone, 4-amino
538. Propyl chloroformate
539. Propylene dichloride
540. Propylene glycol, allylether
541. Propylene imine
542. Propylene oxide
543. Prothoate
544. Pseudosumene
545. Pyrazoxon
546. Pyrene
547. Pyridine
548. Pyridine, 2-methyl-3-vinyl
549. Pyridine, 4-nitro-1-oxide
550. Pyridine, 4-nitro-1-oxide
551. Pyriminil
552. Quinaliphos
553. Quinone
554. Rhodium trichloride
555. Salcomine
556. Sarin
557. Selenious acid
558. Selenium Hexafluoride
559. Selenium oxychloride
560. Semicarbazide hydrochloride
561. Silane (4-amino butyl) diethoxy-meth
562. Sodium
563. Sodium anthra-quinone-1-sulphonate
564. Sodium arsenate
565. Sodium arsenite
566. Sodium azide
567. Sodium cacodylate
568. Sodium chlorate
569. Sodium cyanide
570. Sodium fluoro-acetate
571. Sodium hydroxide
572. Sodium pentachloro-phenate
573. Sodium picramate
574. Sodium selenate
575. Sodium selenite
576. Sodium sulphide
577. Sodium tellorite

578. Stannane acetoxy triphenyl
579. Stibine (Antimony hydride)
580. Strychnine
581. Strychnine sulphate
582. Styphinic acid (2, 4,6-trinitroresorcinol)
583. Styrene
584. Sulphotec
585. Sulphoxide, 3-chloropropyl octyl
586. Sulphur dichloride
587. Sulphur dioxide
588. Sulphur monochloride
589. Sulphur tetrafluoride
590. Sulphur trioxide
591. Sulphuric acid
592. Tellurim (powder)
593. Tellurium hexafluoride
594. TEPP (Tetraethyl pyrophosphate)
595. Terbufos
596. Tert-Butyl alcohol
597. Tert-Butyl peroxy carbonate
598. Tert-Butyl peroxy isopropyl
599. Tert-Butyl peroxyacetate (Conc >=70%)
600. Tert-Butyl peroxypivalate (Conc >=77%)
601. Tert-Butyl peroxyiso-butyrate
602. Tetra hydrofuran
603. Terta methyl lead
604. Tetra nitromethane
605. Tetra-chlorodibenzo-p-dioxin, 1, 2, 3, 7, 8(TCDD)
606. Tetraethyl lead
607. Tetrafluoriethyne
608. Tetramethylene disulphotetramine
609. Thallic oxide
610. Thallium carbonate
611. Thallium sulphate
612. Thallous chloride
613. Thallous malonate
614. Thallous sulphate
615. Thiocarbazide
616. Thiocynamicacid, 2(Benzothiazolyethio) methyl
617. Thiofamox
618. Thiometon
619. Thionazin
620. Thionyl chloride
621. Thiophenol
622. Thiosemicarbazide
623. Thiourea (2 chloro-phenyl)
624. Thiourea (2-methyl phenyl)
625. Tirpate (2,4-dimethyl-1,3-di-thiolane)
626. Titanium powder
627. Titanium tetra-chloride
628. Toluene
629. Toluene -2,4-di-isocyanate
630. Toluene 2,6-di-isocyanate
631. Trans-1,4-di chloro-butene
632. Tri nitro anisole
633. Tri (Cyclohexyl) methylstannyl 1,2,4 triazole
634. Tri (Cyclohexyl) stannyl-1H-1, 2, 3-triazole
635. Triaminotrinitrobenzene
636. Triamphos
637. Triazophos
638. Tribromophenol 2, 4, 6
639. Trichloro napthalene
640. Trichloro chloromethyl silane
641. Trichloroacetyl chloride
642. Trichlorodichlorophenylsilane
643. Trichloroethyl silane
644. Trichloroethylene
645. Trichloromethane sulphenyl chloride
646. Trichloronate
647. Trichlorophenol 2, 3, 6
648. Trichlorophenol 2, 4, 5
649. Trichlorophenyl silane
650. Trichlorophon
651. Triethoxy silane
652. Triethylamine
653. Triethylene melamine
654. Trimethyl chlorosilane
655. Trimethyl propane phosphite
656. Trimethyl tin chloride
657. Trinitro aniline
658. Trinitro benzene

659. Trinitro benzoic acid
660. Trinitro phenetole
661. Trinitro-m-cresol
662. Trinitrotoluene
663. Tri-orthocreysyl phosphate
664. Triphenyl tin chloride
665. Tris(2-chloroethyl)amine
666. Turpentine
667. Uranium and its compounds
668. Valino mycin
669. Vanadium pentaoxide
670. Vinyl acetate mononer
671. Vinyl bromide
672. Vinyl chloride
673. Vinyl cyclohexane dioxide
674. Vinyl fluoride
675. Vinyl norbornene
676. Vinyl toluene
677. Vinyledene chloride
678. Warfarin
679. Warfarin Sodium
680. Xylene dichloride
681. Xylidine
682. Zinc dichloropentanitrile
683. Zink phosphide
684. Zirconium & compounds

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 394/क्षे0का0ला0-74/2020 दिनांक 16/07/2020

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त–1,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः ग्राम बखरवा, तहसील मोदीनगर, जनपद गाजियाबाद मे दिनांक 05.07.2020 को मोमबत्ती फैक्ट्री मे आग लगने के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय लखनऊ द्वारा ई–मेल दिनांक 07.07.2020 का संदर्भ ग्रहण करने का कष्ट करे। ग्राम बखरवा, तहसील मोदीनगर, जनपद गाजियाबाद मे प्रश्नगत मोमबत्ती फैक्ट्री स्थल का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 08.07.2020 को किया गया। निरीक्षण आख्या मूल रूप मे संलग्नकर आपके अवलोकनार्थ अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नकःउपरोक्तानुसार।

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2. अतिरिक्त निदेशक, आई0पी0सी0–5, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली को सूचनार्थ प्रेषित।
3. अतिरिक्त निदेशक, हैजार्डस सब्सटैन्सिस मैनजमेन्ट डिवीजन, एम0ओ0ई0एफ0 एण्ड सी0सी0, नई दिल्ली को सूचनार्थ प्रेषित।

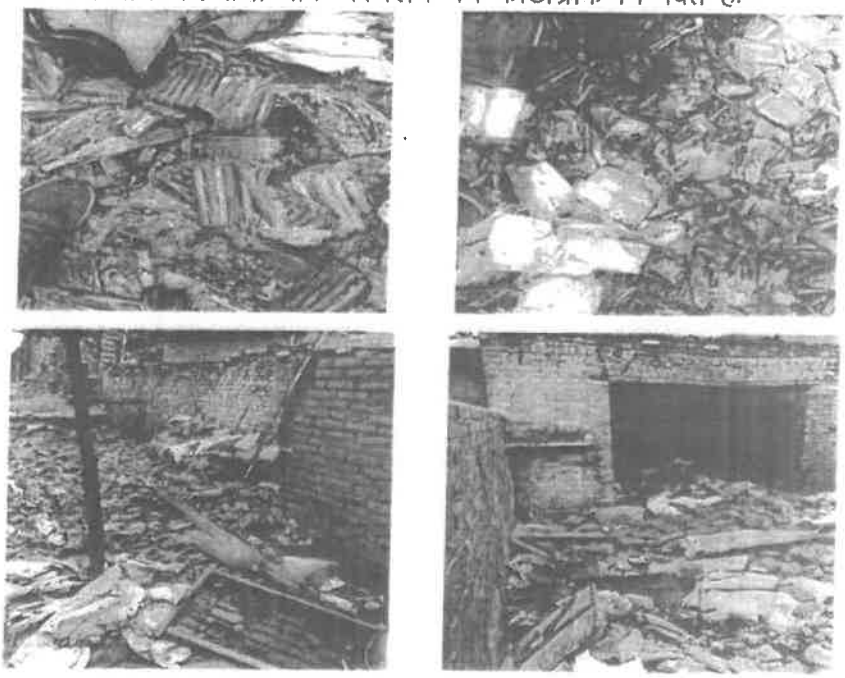
क्षेत्रीय अधिकारी

Sunil_docs

ग्राम बखरवा, तहसील मोदीनगर, जनपद गाजियाबाद मे दिनांक 05.07.2020 को मोमबत्ती फैक्ट्री मे आग लगने के सम्बन्ध मे निरीक्षण आख्या।

बोर्ड मुख्यालय, लखनऊ से प्राप्त ई–मेल दिनांक 07.07.2020 के कम मे अद्योहस्ताक्षरियों द्वारा ग्राम बखरवा, तहसील मोदीनगर, जनपद गाजियाबाद मे प्रश्नगत मोमबत्ती फैक्ट्री स्थल का निरीक्षण दिनांक 08.07.2020 को किया गया। उक्त फैक्ट्री ग्राम बखरवा की घनी आबादी के बीच स्थित है, जिसके आस–पास आवासीय मकान स्थित है। निरीक्षण के समय मौके पर फैक्ट्री पर कोई भी प्रतिनिधि उपस्थित नही था तथा मौके पर पुलिस बल की तैनाती पायी गयी।

स्थानीय ग्राम वासियों से जानकारी प्राप्त करने पर ज्ञात हुआ कि दिनांक 05.07.2020 को सांय 04:00 बजे के आस–पास जनपद गाजियाबाद के तहसील मोदीनगर स्थित ग्राम बखरवा मे स्थित मोमबत्ती फैक्ट्री मे अचानक आग लग गयी जिला प्रशासन को सूचना प्राप्त होने पर मौके पर फायर बिग्रेड, एम्बुलेन्स एवं पुलिस बल आदि उपस्थित हो गये, जिनके द्वारा फायर बिग्रेड की मदद से फैक्ट्री मे लगी आग को बुझाया गया। निरीक्षण के समय मौके पर ज्वलनशील मौमबत्ती के अधजले पैकेटस पाये गये तथा मौके पर लिये गये फोटोग्राफ निम्नवत है:–



उपजिलाधिकारी, मोदीनगर, गाजियाबाद की आख्या दिनांक 05.07.2020 के अनुसार उक्त ग्राम मे श्री नितीन पुत्र श्री प्रेम सिंह, निवासी ग्राम बखरवा, तहसील मोदीनगर द्वारा एक घेर (स्थान) मे अवैध ज्वलनशील मोमबत्ती का निर्माण एवं भण्डारण किया जा रहा था तथा आग लगने एवं उसमे जलने से 08 व्यक्तियों की मौके पर ही मृत्यु हो गयी तथा 11 व्यक्ति घायल हो गये। अपर जिलाधिकारी (वि0/रा0), गाजियाबाद की आख्या दिनांक 06.07.2020 की आख्या संलग्न है।

कार्यालय अभिलेखानुसार उक्त इकाई की स्थापना हेतु राज्य बोर्ड से अनापत्ति/सहमति प्राप्त नही की गयी है।

उपरोक्त से स्पष्ट है कि उक्त उधोग मे THE MANUFACTURE, STORAGE AND IMPORT OF HAZARDOUS CHEMICAL RULES, 1989 के Shedule-1 Part-1 के सी–श्रेणी के पदार्थ भण्डारित किये गये थे तथा उक्त वर्णित अधिनियम की उपनियम–4, 5, 7, 10, 11 व 13 का उल्लघंन करते हुए सम्बन्धित विभागों की अनुमति प्राप्त किये बिना इकाई संचालित की जा रही थी।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(अशुल शर्मा)
अवर अभियंता

(बी0के0 सिंह)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Sunil_docs

ANNEXURE R-4

प्रेषक़,

प्रभु एन. सिह,
सचिव,
उत्तर प्रदेश शासन ।

सेवा में,

1- समस्त मण्डलायुक्त,
उत्तर प्रदेश ।

2- समस्त जिलाधिकारी,
उत्तर प्रदेश ।

राजस्व अनुभाग-11 लखनऊः दिनांकः13/10/2022

विषयः- राज्य आपदा मोचक निधि (एस०डी०आर०एफ०) एवं राष्ट्रीय आपदा मोचक निधि (एन०डी०आर०एफ०) से सहायता हेतु गृह मंत्रालय, भारत सरकार द्वारा वर्ष 2022-23 से 2025-26 के लिये संशोधित मदों (आइटम) की सूची एवं मानकों की संशोधित दरों के अनुसार राहत प्रदान किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अवगत कराना है कि गृह मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या 33-03/2020- एन०डी०एम-I दिनाँक 10.10.2022 द्वारा राज्य आपदा मोचक निधि एवं राष्ट्रीय आपदा मोचक निधि से सहायता हेतु संशोधित मदों की सूची एवं मानकों की संशोधित दरें निर्धारित की गयी है, जिसे वित्तीय वर्ष 2022-23 से प्रभावी मानते हुए आवश्यक कार्यवाही सुनिश्चित कराये जाने के निर्देश दिये गये है।

2. अतः गृह मंत्रालय, भारत सरकार, नई दिल्ली के पत्र दिनांक 10.10.2022 की छायाप्रति संलग्न कर प्रेषित करते हुये मुझे यह कहने का निदेश हुआ है कि कृपया गृह मंत्रालय, भारत सरकार, नई दिल्ली के उपरोक्त पत्र द्वारा निर्धारित मानक मदो एवं दरों के सम्बन्ध में दिये गये निर्देशों के अनुसार कार्यवाही करने का कष्ट करें।

3. भारत सरकार का उपरोक्त सन्दर्भित पत्र दिनांक 10.10.2022 संलग्नकों सहित निम्न बेवलिंक पर उपलब्ध हैः-

(1)www.rahat.up.nic

(2)https://ndmindia.mha.gov.in/images/litems%20and%20Norms%20of%20assistance%20from%20SDRF%20and%20NDRF%20dtd%2010%20Oct%202022.pdf

संलग्नक-यथोक्त ।

भवदीय,

(प्रभु एन. सिह)
सचिव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अनुसचिव, राष्ट्रीय आपदा प्रबन्ध प्राधिकरण, भारत सरकार नई दिल्ली।
2. महालेखाकार (लेखा एवं हकदारी) प्रथम, उ0प्र0, इलाहाबाद।
3. अपर मुख्य सचिव, मा0 मुख्य मंत्री, उ0प्र0 शासन।
4. समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उ0प्र0 शासन।
5. राहत आयुक्त, उ0प्र0।
6. स्टाफ आफिसर, मुख्य सचिव, उ0प्र0 शासन।
7. निजी सचिव, उपाध्यक्ष, उ0प्र0 राज्य आपदा प्रबन्ध प्राधिकरण, लखनऊ को मा0 उपाध्यक्ष के अवगतार्थ।
8. निजी सचिव, कृषि उत्पादन आयुक्त, उ0प्र0 शासन।
9. निदेशक, डी०एम-I, गृह मंत्रालय, भारत सरकार, नई दिल्ली।
10. निदेशक, एन0आई0सी0, लखनऊ।
11. निदेशक, सांख्यिकीय निदेशालय, लखनऊ।
12. निदेशक, कोषागार निदेशालय, लखनऊ।
13. अपर मुख्य कार्यपालक अधिकारी, उ0प्र0 राज्य आपदा प्रबन्ध प्राधिकरण, लखनऊ।
14. वित्त (व्यय नियंत्रण) अनुभाग-5, उ0प्र0 शासन।
15. वरिष्ठ वित्त एवं लेखाधिकारी, राहत आयुक्त कार्यालय को राहत आयुक्त कार्यालय की वेबसाइट http://rahat.up.nic.in पर अपलोड कराने हेतु।
16. राजस्व अनुभाग-10
17. गार्ड फाइल।

आज्ञा से,

(प्रभु एन. सिह)

सचिव।

Signed by प्रभु नारायण सिंह
Date: 13-10-2022 18:04:58
Reason: Approved

265

F.No.33-03/2020-NDM-I (Vol-II)
Government of India
Ministry of Home Affairs
(Disaster Management Division)
.....

'C' Wing, 3rd Floor, NDCC-II,
Jai Singh Road, New Delhi.
Dated, the 10th October, 2022

To

(i) The Chief Secretaries of All States
(ii) The Relief Commissioners/Secretaries (DM) of all States.

Sub: Items and Norms of assistance from the State Disaster Response Fund (SDRF) and the National Disaster Response Fund (NDRF) for the period 2022-23 to 2025-26 - regarding.

Sir/Madam,

I am directed to refer to this Ministry's letter no 33-03/2021-NDM-I dated 12.01.2022(https://ndmindia.mha.gov.in/images/gallery/Guidelines%20SDRF%20&%20NDRF.PDF) and to state that based on the recommendations of the Fifteenth Finance Commission (FFC) on financing of disaster risk management and the report of the Expert Committee set up by this Ministry, the Government of India has revised the items and norms for assistance from SDRF and NDRF. The FFC has recommended three sub-windows of (i) Response & Relief; (ii) Recovery & Reconstruction; and (iii) Preparedness & Capacity Building, within SDRF and NDRF. Accordingly, the items and norms of expenditure have been divided in these 3 sub-windows. The approved list of items and norms for assistance from SDRF and NDRF in the wake of notified natural disasters is annexed (English and Hindi), which will be effective from the financial year 2022-23.

2. The revised items and norms is also available on the website of Disaster Management Division of the Ministry of Home Affairs i.e. www.ndmindia.mha.gov.in.

3. This supersedes Ministry of Home Affairs earlier letters No.32-7/2014-NDM-I dated the 8th April, 2015; No. 33-4/2020-NDM-I dated 14.03.2020, 28.03.2020, 14.07.2020, 23.09.2020, 15.04.2021 & 25.09.2021; No. 33-08/2020-NDM-I dated 27.05.2020; and No.04-01/2018-NDM-I dated 01.12.2020, on the subject.

Yours faithfully,

10.10.22

(Pawan Kumar)
Director (DM-I)
Tel: 23438123
E-mail: mk.pawan65@gov.in

Encl: As above

Copy for information and necessary follow up action to:

1. Accountant General of all State Governments.
2. Comptroller & Auditor General, (CAG), New Delhi.
3. Controller & Auditor General, (CAG), New Delhi.
4. Resident Commissioners of State Governments

....2/-

Distribution:

1. Ministry of Finance, Department of Expenditure [Addl. Secretary (FCD)], North Block, New Delhi.
2. Ministry of Agriculture, Joint Secretary (DM), Krishi Bhawan, New Delhi.
3. Member Secretary, National Disaster Management Authority, NDMA Bhawan, Safdurjung Bhawan, New Delhi.
4. All concerned Central Ministries/Departments/Organizations.
5. PMO/Cabinet Secretariat.
6. PS to HM/PS to MOS(N)
7. Sr. PPS to Home Secretary/Addl. Secretary (DM & FFR)/Joint Secretary (DM)/NIC.

10.10.22

(Pawan Kumar)
Director (DM-I)
Tel: 23438123
E-mail: mk.pawan65@gov.in

Annexure

REVISED LIST OF ITEMS AND NORMS OF ASSISTANCE FROM STATE DISASTER RESPONSE FUND (SDRF) AND NATIONAL DISASTER RESPONSE FUND (NDRF)

(Period 2022-23 to 2025-26, MHA Letter No. 33-03/2020-NDM-I Dated 10.10.2022)

S.No.	Items	Norms of Assistance
A	**Response & Relief [40% of State Disaster Risk Management Fund (SDRMF) i.e. equal to 50% of SDRF allocation for the year]**	
1	**Gratuitous Relief**	
	a) Ex-Gratia payment to families of deceased persons.	Rs. 4.00 lakh per deceased person, including those involved in the relief operations or associated in preparedness activities, subject to the certification regarding cause of death from the appropriate authority.
	b) Ex-Gratia payment for loss of a limb or eye(s).	Rs. 74,000/- per person, when the disability is between 40% and 60%. Rs. 2.50 lakh per person, when the disability is more than 60%. Subject to certification by a doctor from a hospital or dispensary of Government, regarding the extent and cause of disability.
	c) Grievous injury requiring hospitalization	Rs. 16,000/- per person requiring hospitalization for more than a week. Rs. 5400/- per person requiring hospitalization for less than a week. **Note**: Injured persons getting treatment under the 'Ayushman Bharat' Yojna, will not be eligible for relief under this item.
	d) Clothing and utensils/ house-hold goods for families, whose houses have been washed away/ fully damaged/severely inundated for more than two days due to a natural calamity.	Rs. 2,500/- per family, for the loss of clothing. Rs.2,500/- per family, for loss of utensils/ household goods.
	e) Gratuitous relief for families whose livelihood is seriously affected.	Gratuitous Relief (GR) for families, whose livelihood is seriously affected will be provided to two adults members of the affected family as per actual rate of MNREGA per day or average rate of all States/UTs per day, whichever is lower. For this purpose, notification issued by Ministry of Rural Development from time to time, is to be referred for calculating average rate. The relief amount should be disbursed

		through DBT/cash(In case of exigency of the situation only) or the State Government may provide this relief in kind. State Govt. will certify that identified beneficiaries are not housed in relief camps, during the period GR is provided. Further, the State Government will provide the basis and process for arriving at such beneficiaries, district-wise. Period for providing gratuitous relief will be as per the assessment of the State Executive Committee (SEC) and the Central Team (in case of NDRF). The default period of assistance will be upto 30 days, which may be extended upto 60 days in the first instance, if required, and subsequently upto 90 days in case of drought/ pest attack. Depending on the ground situation, the SEC can extend the time period beyond the prescribed limit. Provided that expenditure on this account, in no case, should exceed 25% of SDRF allocation under this window (Response & Relief) for the year. Further, to ensure transparency, the list of persons to whom Gratuitous Relief is provided, should be uploaded on the website of the State Government. The State Government shall notify the basis and proof for the identification of beneficiaries in a transparent manner.
2.	**Search & Rescue Operations**	
	(a) Cost of search and rescue measures/ evacuation of people affected/ likely to be affected.	As per the actual cost incurred, assessed by SEC and recommended by the Central Team (in case of NDRF). By the time the Central Team visits the affected area, these activities may be already over. Therefore, the SEC and the Central Team can recommend actual/ near-actual costs.
	(b) Hiring of boats and other essential equipments for carrying immediate relief and saving lives.	As per the actual cost incurred, assessed by SEC and recommended by the Central Team (in case of NDRF). The quantum of assistance will be limited to the actual expenditure incurred on hiring boats and other essential equipment required for rescuing stranded people and thereby saving human lives during a notified natural calamity.
3	**Relief Measures**	
	(a) Provision for temporary accommodation, food, clothing, medical care, Gen-set etc. for	As per actual cost incurred, and assessed by SEC and recommended by the Central Team (in case of NDRF), for a period upto 30 days. The

	people affected/ evacuated and sheltered in relief camps.	SEC would need to specify the number of camps, their duration and the number of persons in camps. In case of continuation of a calamity like drought, or widespread devastation caused by earthquake or flood etc., this period may be extended to 60 days. Depending on the ground situation, the SEC can extend the time period beyond the prescribed limit. Provided that expenditure on this account, in no case, should exceed 25% of SDRF allocation under this window (Response & Relief) for the year. Medical care to be provided from National Health Mission (NHM).
	(b) Air dropping of essential supplies and rescue by Air Force	As per actual cost incurred, assessed by SEC and recommended by the Central Team (in case of NDRF). The quantum of assistance will be limited to actual amount raised in the bills by the Ministry of Defence for airdropping of essential supplies and rescue operations only.
	(c) Provision of emergency supply of drinking water.	As per actual cost, based on the assessment of need by SEC and recommended by the Central Team (in case of NDRF), up to 30 days, which may be extended upto 90 days in case of drought. Depending on the ground situation, the SEC can extend the time period beyond the prescribed limit. Provided that expenditure on this account, in no case, should exceed 25% of SDRF allocation under this window (Response & Relief) for the year.
4.	**Clearance Of Affected Areas**	
	a) Clearance of debris in public areas.	As per actual cost, for a period upto 30 days from the date of start of the work, based on assessment of need by SEC for the assistance to be provided under SDRF and as per the assessment of the Central team for assistance to be provided under NDRF.
	b) Draining off flood water in affected areas[i]	As per the actual cost within 30 days from the date of start of the work based on assessment of need by SEC for the assistance to be provided under SDRF and as per assessment of the Central team(in case of NDRF).
	c) Disposal of dead bodies/ Carcasses[i]	As per the actual cost, based on assessment of need by SEC and recommendation of the Central Team (in case of NDRF).
5	**Agriculture**	
(i)	**Assistance to small & marginal farmers having landholding upto 2 ha**	

(A)	**Assistance for land and other loss**	
	a) De-silting of agricultural land (where thickness of sand/ silt deposit is more than 3", to be certified by the competent authority of the State Government.)	Rs 18,000/- per hectare for each item. Above is subject to a minimum assistance of not less than Rs. 2,200/- per farmer. (Subject to the condition that no other assistance/ subsidy has been availed of by/ is eligible to the beneficiary under any other Government Scheme)
	b) Removal of debris on agricultural land in hilly areas	
	c) De-silting/ Restoration/ Repair of fish farms	
	d) Loss of substantial portion of land caused by landslide, avalanche, change of course of rivers.	Rs 47,000/- per hectare to only those small and marginal farmers whose ownership of the land is legitimate as per the revenue records. Above is subject to a minimum assistance of not less than Rs. 5,000/- per farmer
(B)	**Input subsidy (where crop loss is 33% and above)**	
	a) For agriculture crops, horticulture crops and annual plantation crops	Rs. 8,500/- per ha. in rainfed areas. Above is subject to a minimum assistance of not less than Rs.1,000/- per farmer and restricted to sown areas. Rs. 17,000/- per ha. in assured irrigated areas. Above is subject to a minimum assistance of not less than Rs.2,000/- per farmer and restricted to sown areas.
	b) Perennial crops/Agro forestry (Plantation in own farmland)	Rs. 22,500/- ha. for all types of perennial crops/ Agro forestry (Plantation in own farmland), subject to a minimum assistance of not less than Rs. 2,500/- per farmer and restricted to sown areas.
	c) Sericulture	Rs. 6,000/- per ha. for Eri, Mulberry, Tussar Rs. 7,500/- per ha. for Muga. Above is subject to a minimum assistance of not less than Rs.1000/- per farmer and restricted to sown areas.
(ii)	**Input subsidy to farmers having more than 2 Ha of landholding**	Rs. 8,500/- per hectare in rainfed areas and restricted to sown areas. Rs. 17,000/- per hectare for areas under assured irrigation and restricted to sown areas. Rs. 22,500/- per hectare for all types of perennial crops/ trees including agro forestry (Plantation in own farmland) and restricted to sown areas.

		Assistance may be provided where crop loss is 33% and above, subject to a ceiling of 2 ha. per farmer.
	Note: Assistance for input subsidy under item No. 5(i)(B) and 5(ii) will be adjusted to the extent of insurance claim received under the Prime Minister Fasal Bima Yojna (PMFBY), for the instant calamity.	
6.	**Animal Husbandry - Assistance To Small And Marginal Farmers And Landless Livestock Owners**	
	i) Assistance for the loss of milch animals, draught animals or animals used for haulage.	Milch Animals- Rs. 37,500/- Buffalo/ cow/camel/ yak/ Mithun etc. Rs. 4,000/- Sheep/ Goat/ Pig Draught animals - Rs. 32,000/- Camel/ horse/ bullock etc. Rs. 20,000/- Calf/Donkey/ Pony/ Mule/ Heifers The assistance may be restricted for the actual loss of economically productive animals due to notified natural calamity and will be subject to a ceiling of 3 large milch animals and /or 30 small milch animals or 3 large draught animals and/or 6 small draught animals per household irrespective of whether a household has lost a larger number of animals. (Claim for loss of animals will be considered only if number and type of animals owned by Small and Marginal Farmers/Landless Livestock Owners are registered with local/designated authorities.) Poultry:- Poultry @ 100/- per bird subject to a ceiling of an assistance of Rs 10,000/- per beneficiary household. The death of the poultry birds should be on account of a natural calamity. **Note: -** Relief under these norms is not eligible if the assistance is available from any other Government Scheme, e.g. loss of birds due to Avian Influenza or any other diseases for which the Department of Animal Husbandry has a separate scheme for compensating the poultry owners.
	ii) Provision of fodder / feed concentrate including water supply and medicines in cattle camps.	Large animal - Rs. 80/- per day. Small animal - Rs. 45/- per day.

	Explanation: It will also include existing Gaushalas, if authorized by the State Government by Notification or Government Order, to act as a cattle camp subject to the following conditions:- (i) During the period of calamity, District Administration will assess the requirement of cattle shelter and number of gaushala required to be notified as cattle shelter in the District/Tehsil. After obtaining the base-line information on the cattle already sheltered and the number of more cattle it can accommodate, Gaushala may be notified as cattle shelter. (ii) The notified gaushala shall maintain a separate account of the additional cattle belonging to SMF and landless labourers for the notified drought period. The consolidated list of SMF and landless beneficiaries with number and types of animals will be displayed on the notice board of Gram Panchayat, Block, Tehsil and in the office of Sub-Divisional Magistrate and District Magistrate as well as State/ District web-site for the purpose of verification and social audit. (iii) SDRF funds will only be released to such notified gaushala on reimbursement basis and will be limited to list of individual beneficiaries notified as in Sl.No. (ii) above.	Period for providing relief will be as per the assessment of the SEC and the Central Team (in case of NDRF). The default period for assistance will be for the period of calamity upto 30 days, which may be extended upto 60 days in the first instance and in case of severe drought up to 90 days. Depending on the ground situation, the SEC can extend the time period beyond the prescribed limit. Provided that expenditure on this account, in no case, should exceed 25% of SDRF allocation under this window (Response & Relief) for the year. Based on assessment of need by SEC and recommendation of the Central Team, (in case of NDRF) consistent with estimates of cattle as per Livestock Census and subject to the certificate by the competent authority about the requirement of medicine and vaccine being calamity related.
	iii) Transport of fodder to cattle outside cattle camp	As per actual cost of transport during notified calamity, based on assessment of need by SEC and the recommendation of the Central Team (in case of NDRF), consistent with estimates of cattle as per Livestock Census.
7	**Fishery**	
	i) Assistance to Fisherman for repair / replacement of non-mechanized boats and damaged/ lost nets. (This assistance will not be provided if the beneficiary is eligible or has availed of any subsidy/	Rs. 6,000/- for repair of partially damaged boats only Rs. 3,000/- for repair of partially damaged net Rs.15,000/- for replacement of fully damaged boats

	assistance, for the instant calamity, under any other Government Scheme.)	Rs. 4,000/- for replacement of fully damaged net (Assistance under this item will be adjusted to the extent of insurance claim, if any, received by the fisherman, under any insurance scheme, for the instant calamity).
	ii) Input subsidy for fish seed farm to Small and Marginal Farmers	Rs. 10,000/- per hectare. This assistance will not be provided if the beneficiary is eligible or has availed of any subsidy/ assistance, for the instant calamity, under any other Government Scheme, except the one time subsidy provided under the Scheme of Ministry of Fisheries, Animal Husbandry & Dairying.
8	**Handicrafts/Handloom – Assistance To Artisans**	
	i) For replacement of damaged main functional tools/ equipments	Rs. 5,000/- per artisan for equipments. Subject to certification by the competent authority designated by the Government about damage and its replacement.
	ii) For loss of raw material/ goods in process/ finished goods	Rs. 5,000/- per artisan for raw material. Subject to certification by Competent Authority designated by the State Government about loss and its replacement.
9	**Locust Control**	
	Hiring of vehicles, tractors, with spray equipments for spraying of plant protection chemicals for pest control, hiring of water tankers and purchase of plant protection chemicals for locust control.	As per the actual cost, based on the assessment of need by the SEC and recommended by the Central Team (in case of NDRF). The quantum of assistance will be limited to the actual expenditure incurred on hiring vehicles, tractors with spray equipments for spraying of plant protection chemicals for locust control during locust attack. However, expenditure on this account, in no case, should exceed 25% of SDRF allocation under this window (Response & Relief) for the year.
B.	**Recovery & Reconstruction: (30% Of SDRMF i.e. equal to 37.50% of SDRF allocation for the year)**	
10	**Housing**	
	a) **Fully damaged/ destroyed houses and severely damaged houses**	

	i) Pucca house ii) Kutcha House	Rs. 1,20,000/- per house, in plain areas., Rs. 1,30,000/- per house, in hilly areas.
	b) **Partially Damaged Houses (Other than huts) where the damage is at least 15%** i) Pucca house ii) Kutcha House	 Rs. 65,00/- per house Rs. 4,000/- per house,
	c) **Damaged/ destroyed huts:**	Rs. 8,000/- per hut, (Hut means temporary, make shift unit, inferior to Kutcha house, made of thatch, mud, plastic sheets etc. traditionally recognized as hut by the State/ District authorities.) Note: The damaged house/hut should be an authorized construction, duly certified by the Competent Authority of the State Government.
	e) Cattle shed attached with house	Rs. 3,000/- per shed,
11	**Infrastructure** [Repair/restoration(of immediate nature) of damaged infrastructure]	
	(1) Roads & bridges, which may include the following activities: i) Filling up of breaches and potholes, use of pipe for creating waterways, repair and stone pitching of embankments. ii) Repair of breached culverts. iii) Providing diversions to damaged/washed out portions of bridges to restore immediate connectivity. iv) Temporary repair of approaches to bridges/embankments of bridges, repair of damaged railing bridges, repair of causeways to restore immediate connectivity, granular sub base, over damaged stretch of roads to restore traffic.	Assessment of requirements: Based on the assessment of need, as per States' notified schedule of rates for repairs, by SEC and recommendation of the Central Team (in case of NDRF). In case of repair of roads, assistance will be given based on the notified Ordinary Repair (OR) and Periodical Renewal (PR) of the State. In case OR & PR is not available, then assistance will be provided as per rate prescribed in this item. However, in any case, the assistance will be provided at the rate whichever is lower. Prescribed rate are as under:- ➢ Repairs of State Highways /Major District Roads(MDR) - in normal areas -- @ Rs. 1.0 lakh /km ; - in hilly areas -- @ Rs. 1.25 lakh /km ; ➢ Repairs of Rural/village Roads with culverts - in normal areas -- @ Rs. 60,000/- km ; - in hilly areas -- @ Rs. 75,000 / km ; ➢ Repairs of RCC Culvert/Bridge - in normal areas -- @ Rs 60,000 per culvert; - in hilly areas -- @ Rs 75,000/- per culvert.

	(2) Drinking Water Supply Schemes, which may include the following activities:- i) Repair of damaged platforms of hand pumps/ring wells/spring-tapped chambers/public stand posts, cisterns. ii) Restoration of damaged stand posts including replacement of damaged pipe lengths with new pipe lengths, cleaning of clear water reservoir (to make it leak proof). iii) Repair of damaged pumping machines, leaking overhead reservoirs and water pumps including damaged intake-outtake structure, approach gantries/jetties.	-Damaged drinking water supply schemes will be eligible for assistance as per actual, subject to a ceiling of Rs 2.00 lakh per damaged scheme. -Cleaning of Community drinking water wells as per actual, subject to a ceiling of Rs 10,000/ per well
	(3) Minor Irrigation Schemes, which may include the following activities: i) Immediate repair of damaged canal structures and earthen/ masonry works of tanks and small reservoirs with the use of cement, sand bags and stones. ii) Repair of weak areas such as piping or rat holes in dam walls/ embankments. iii) Removal of vegetative material/building material/debris from canal and drainage system. iv) Repair of embankments of minor irrigation projects.	In case of repairs of minor Irrigation works, assistance will be given as per the schedule of rates (SOR) for repairs notified by the concerned State. In case SOR is not available, assistance for irrigation scheme/ canal will be provided as per actuals, subject to the ceiling of Rs 2.00 lakh per damaged minor scheme. **Note:-** However, in any case, the assistance will be provided at the rate whichever is lower. Assistance for restoration of damaged embankment of minor irrigation projects will be at par with the case of similar rural roads, subject to the stipulation that no duplication would be done with any ongoing schemes.
	(4) Power (only limited to immediate restoration of electricity supply in the affected areas): Damaged Poles/conductors and transformers upto 11 kv.	Regarding repair of damaged power sector, assistance will be given for the damaged conductors, poles and transformers upto the level of 11 KV and LT lines with bare conductor, as per details hereunder: ➢ The rate of assistance will be: - Rs.5000/pole; - Rs. 0.50 lakh per km for repairing of damaged LT lines; - Rs.1.00 lakh for replacement of one damaged distribution transformer.

		(Note:-The above assistance will not be applicable for those items which can be re-used).
	(5) Schools Repair of damaged schools building	As per actual, subject to a ceiling of Rs 2.00 lakh per school.
	(6) Primary/Community Health Centres Repair of Primary/Community Health Centres	As per actual, subject to a ceiling of Rs 2.00 lakh per unit.
	(7) Community Assets Owned by Panchayat Temporary repair of Mahila Mandal, Yuva Kendra, Panchayat Ghar, Community Hall, Anganwadi, etc.	As per actual subject to a ceiling of Rs 2.50 lakh per unit.
C.	**Preparedness & Capacity Building (10% Of SDRMF i.e equal to 12.50% of SDRF allocation for the year)**	
12.	Procurement of essential search, rescue and evacuation equipments including communication equipments, etc for response to disaster.	Expenditure from the preparedness and capacity building window will be governed by the Guidelines issued separately by the Ministry of Home Affairs for the Preparedness & Capacity Building window of SDRF/ NDRF.
13	Capacity Building	
D.	**State Specific Disasters**	
	State specific disasters within the local context in the State, which are not included in the notified list of disasters eligible for assistance from SDRF/ NDRF, can be met from SDRF within the limit of 10% of the annual funds allocation of respective window of the SDRF.	Expenditure is to be incurred from SDRF only (and not from NDRF), as assessed by the SEC. The norm for various items will be the same as applicable to other notified natural disasters, as listed above; or In these cases, the scale of relief assistance against each item for 'local disaster' shall not exceed the norms of SDRF. The flexibility is to be applicable only after the State has formally listed the disasters for inclusion and has notified transparent norms and guidelines, with a clear procedure for identification of the beneficiaries for disaster relief for such local disasters', with the approval of SEC.
E	**Items Not Covered under SDRF/NDRF**	
	a) Colleges and other educational institutions buildings b) Major/medium Irrigation Schemes c) Flood control and anti Erosion Protection work	

	d) Hydro Power Project/HT Distribution systems/Transformers and sub stations e) High Tension Lines (above 11 kv) f) State Govt Buildings viz. departmental/office building, departmental/residential quarters, religions structures, patwarkhana, Court premises, play ground, forest bungalow property and animal/bird sanctuary etc. g) Long term/permanent restoration work h) Procurement of equipments/ machineries under NDRF i) National Highways j) Sectors such as Telecommunication and Power (except immediate restoration of power supply), which generate their own revenues, and also undertake immediate repair/restoration works form their own funds/resources, are excluded.

Note:-

(i) For assistance under NDRF for items at S. Nos. 2 (a), (b). 3 (a), (b), (c), 4 (a), (b), (c), 6 (ii), (iii), and 9, while actual expenditure is allowed, the State Government will provide the item-wise details of expenditure to the Inter-Ministerial Central Team (IMCT)/ Central Government.

(ii) Ex-Gratia payment of Rs 50,000/- per deceased person, to next of kin of the deceased person, including those involved in the relief operations or associated in the preparedness activities, subject to the cause of death being certified as COVID-19, as per the guidelines jointly issued by the Ministry of Health and Family Welfare and the Indian Council of Medical Research on 3rd September, 2021, will be given as per guidelines on minimum relief issued by the National Disaster Management Authority (NDMA) dated 11.09.2021.

This ex-gratia assistance will be applicable from the date of first COVID-19 case reported in the country and will continue till de-notification of COVID-19 as a disaster or till further orders, whichever is earlier, to next of kin of the deceased due to COVID-19.

(iii) There will be a Mid-Term review of the norms after 2 years, based on price level index.

(iv) The State Governments are to take utmost care and ensure that all individual beneficiary-oriented assistance is necessarily/ mandatorily disbursed through Direct Benefit Transfer in the bank account of the beneficiary.

(v) The scale of relief assistance against each item for all notified disasters including 'local disaster' should not exceed the norms of SDRF/ NDRF. Any amount spent by the State for such disasters over and above the ceiling, would be borne out of the resources of the State Government and not from SDRF.

*****

अनुलग्नक

राज्य आपदा मोचन कोष (एसडीआरएफ) और राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) से सहायता देने की मदों और मानदंडों की संशोधित सूची

[अवधि 2022-23 से 2025-26, गृह मंत्रालय का दिनांक 10 अक्तूबर, **2022** की पत्र संख्या 33-03/2020-एनडीएम-**I (खंड-II)**]

क्रम सं.	**मद**	**सहायता के मानदंड**
क	**मोचन एवं राहत [राज्य आपदा जोखिम प्रबंधन कोष(एसडीआरएमएफ) का 40% अर्थात् वर्ष के लिए एसडीआरएफ आबंटन के 50% के बराबर]**	
1	**आनुग्राहिक राहत**	
	क) मृतकों के परिवारों को अनुग्रह राशि का भुगतान।	प्रत्येक मृतक के लिए **4.00 लाख रु** । इसमें वे भी शामिल हैं जो राहत अभियानों में शामिल हैं अथवा तैयारी संबंधी कार्यकलापों से संबद्ध हैं। यह उपयुक्त प्राधिकारी द्वारा मृत्यु के कारण संबंधी प्रमाण के अध्यधीन है।
	ख) शरीर के किसी अंग (लिंब) अथवा आंख/आंखों की हानि होने पर अनुग्रह राशि का भुगतान।	प्रति व्यक्ति **74,000/-रु**., जब अपंगता 40% और 60% के बीच हो। प्रति व्यक्ति **2.50 लाख रु**.,जब अपंगता 60% से अधिक हो। अपंगता की सीमा और उसके कारण के संबंध में सरकारी अस्पताल अथवा डिस्पेंसरी के डॉक्टर द्वारा किए गए प्रमाणन के अध्यधीन।
	ग) ऐसा गहरा जख्म जिसमें अस्पताल में भर्ती होने की आवश्यकता है	प्रति व्यक्ति **16,000/-**रु., जब एक सप्ताह से अधिक अवधि के लिए अस्पताल में भर्ती होने की आवश्यकता हो। प्रति व्यक्ति **5400/-रु**., जब एक सप्ताह से कम की अवधि के लिए अस्पताल में भर्ती होने की आवश्यकता हो। **नोट**: 'आयुष्मान भारत योजना' के तहत उपचार प्राप्त करने वाले व्यक्ति इस मद के तहत राहत के लिए पात्र नहीं होंगे।
	घ) किसी प्राकृतिक आपदा के कारण जिनके घर पानी में बह गए हैं/पूर्णरूप से क्षतिग्रस्त हो गए हैं/दो दिन से अधिक पानी में डूबे हुए हैं, उन परिवारों के लिए कपड़े और बर्तन/घरेलू सामान।	**2,500/-रु**. प्रति परिवार, कपड़ों की हानि के लिए । **2,500/- रु**. प्रति परिवार, बर्तनों/घरेलू सामान की हानि के लिए
	ड.) ऐसे परिवार जिनकी आजीविका का साधन बुरी तरह से प्रभावित हुआ है, को आनुग्राहिक राहत	जिन परिवारों की आजीविका गंभीर रूप से प्रभावित हुई है, ऐसे प्रभावित परिवारों के दो वयस्क सदस्यों को मनरेगा की प्रतिदिन वास्तविक दर या सभी राज्यों/संघ राज्य क्षेत्रों की औसत दर, जो भी कम हो, के अनुसार आनुग्राहिक राहत प्रदान की जाएगी। इस प्रयोजन के लिए ग्रामीण विकास मंत्रालय द्वारा समय-समय पर जारी अधिसूचना का औसत दर की गणना के लिए संदर्भ लिया जा सकता

		है। राहत राशि डीबीटी/नकद के माध्यम से वितरित की जानी चाहिए (केवल स्थिति की तात्कालिकता के मामले में) या राज्य सरकार द्वारा इस तरह की राहत वस्तु रूप में प्रदान की जा सकती है। राज्य सरकार प्रमाणित करेगी कि आनुग्राहिक राहत प्रदान किए जाने की अवधि के दौरान चिन्हित लाभार्थियों को राहत शिविरों में नहीं रखा गया है। इसके अलावा, राज्य सरकार ऐसे लाभार्थियों तक पहुंचने के लिए जिलेवार आधार और प्रक्रिया का निर्धारण करेगी। आनुग्राहिक राहत उपलब्ध कराने की अवधि राज्य कार्यकारी समिति और केन्द्रीय टीम (एनडीआरएफ के मामले में) द्वारा किए गए आकलन के अनुसार होगी। सहायता की डिफॉल्ट अवधि 30 दिन की होगी, जिसे आवश्यकता पड़ने पर पहले 60 दिन और तदनंतर सूखा/कीट हमले के मामले में 90 दिन तक बढ़ाया जा सकता है। वास्तविक स्थिति के आधार पर राज्य कार्यकारी समिति इस अवधि को निर्धारित सीमा से अधिक समय के लिए बढ़ा सकती है, बशर्ते कि इसके लिए किया गया व्यय वर्ष के दौरान एसडीआरएफ के लिए किए गए आबंटन के 25 प्रतिशत से अधिक न हो। साथ ही, पारदर्शिता सुनिश्चित करने के लिए जिन व्यक्तियों को आनुग्राहिक राहत प्रदान की जाती है, उनकी सूची राज्य सरकार की वेबसाइट पर अपलोड की जानी चाहिए। राज्य सरकार पारदर्शी तरीके से लाभार्थियों की पहचान के लिए आधार और प्रमाण को अधिसूचित करेगी।
2.	**खोज एवं बचाव अभियान**	
	(क) खोज और बचाव उपायों/प्रभावित/जिनके प्रभावित होने की संभावना है, उन लोगों को खतरे की संभावना वाले स्थानों से निकालने की लागत।	एस ई सी द्वारा आकलित और केन्द्रीय टीम (एनडीआरएफ के मामले में) द्वारा अनुशंसित खर्च की गई वास्तविक लागत के अनुसार। जब तक केन्द्रीय टीम द्वारा प्रभावित क्षेत्र का दौरा किया जाता है, ये कार्यकलाप पहले ही खत्म हो जाते हैं। अत: राज्य स्तरीय समिति और केन्द्रीय टीम वास्तविक/लगभग वास्तविक लागतों की सिफारिश कर सकती है।
	(ख) तात्कालिक राहत कार्यों हेतु तथा जीवन बचाने के लिए नावों एवं अन्य आवश्यक उपकरणों को किराए पर लेना।	एस ई सी द्वारा आकलित तथा केन्द्रीय टीम (एनडीआरएफ के मामले में) द्वारा अनुशंसित खर्च की गई वास्तविक लागत के अनुसार। सहायता की मात्रा, किसी अधिसूचित प्राकृतिक आपदा के दौरान मानव जीवन को बचाने के लिए फंसे हुए लोगों के बचाव के लिए नौकाएं किराए पर लेने और अपेक्षित आवश्यक उपकरणों पर हुए वास्तविक खर्च तक सीमित होगी।

	राहत उपाय	
	(क) प्रभावित/सुरक्षित निकाले गए और राहत कैंपों में आश्रय पाए लोगों के अस्थायी आवास, भोजन, कपड़ों, चिकित्सा देखभाल, जेन-सेट आदि हेतु प्रावधान।	30 दिन की अवधि के लिए, एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम (एन डी आर एफ के मामले में) द्वारा की गई अनुशंसा के अनुसार वास्तविक लागत के अनुरूप। एस ई सी द्वारा कैंपों की संख्या, उनकी अवधि और कैम्पों में रहने वाले व्यक्तियों की संख्या विनिर्दिष्ट करना आवश्यक होगा। सूखा, अथवा भूकंप अथवा बाढ़ आदि द्वारा हुई व्यापक तबाही जैसी आपदा के बने रहने की स्थिति में, यह अवधि 60 दिन तक बढ़ाई जा सकती हैं। वास्तविक स्थिति के आधार पर राज्य कार्यकारी समिति इस अवधि को निर्धारित सीमा से अधिक समय के लिए बढ़ा सकती है बशर्ते कि इसके लिए किया गया व्यय वर्ष के दौरान इस विंडो के तहत एस डी आर एफ के लिए किए गए आबंटन के 25 प्रतिशत से अधिक न हो। इलाज की व्यवस्था राष्ट्रीय स्वास्थ्य मिशन (एन एच एम) द्वारा की जाए।
	(ख) आवश्यक वस्तुओं को हवाई जहाज से गिराना तथा वायु सेना द्वारा बचाव कार्य	एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम (एन डी आर एफ के मामले में) की अनुशंसा के आधार पर वास्तविक लागत के अनुसार। सहायता की मात्रा रक्षा मंत्रालय द्वारा अनिवार्य वस्तुओं को हवाई जहाज से जमीन पर गिराने संबंधी बिलों में दर्शाई गई वास्तविक राशि और बचाव अभियानों तक ही सीमित होगी।
	(ग) पेयजल की आपातकालीन आपूर्ति का प्रावधान	एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम द्वारा (एन डी आर एफ के मामले में) की गई अनुशंसा के आधार पर वास्तविक लागत के अनुसार 30 दिन की अवधि के लिए, जिसे सूखे के मामले में 90 दिन के लिए बढ़ाया जा सकता है। वास्तविक स्थिति के आधार पर राज्य कार्यकारी समिति इस अवधि को निर्धारित सीमा से अधिक समय के लिए बढ़ा सकती है, बशर्ते कि इसके लिए किया गया व्यय वर्ष के दौरान एस डी आर एफ के लिए इस विंडो के तहत आबंटन के 25 प्रतिशत से अधिक न हो।
4.	**प्रभावित क्षेत्रों की सफाई**	
	क) सार्वजनिक क्षेत्रों से मलबा हटाना	एस डी आर एफ के अंतर्गत उपलब्ध कराई जाने वाली सहायता के लिए एस ई सी द्वारा आवश्यकता के आकलन के आधार पर और एन डी आर एफ के अंतर्गत उपलब्ध कराई जाने वाली सहायता के लिए केन्द्रीय टीम के आकलन के अनुसार कार्य आरंभ होने की तारीख के 30 दिन के भीतर वास्तविक लागत के अनुसार।
	ख) प्रभावित क्षेत्रों से बाढ़ के पानी की निकासी	एस. डी. आर.एफ. के अंतर्गत उपलब्ध कराई जाने वाली सहायता के लिए एस.ई.सी. द्वारा आवश्यकता के आकलन के आधार पर और केन्द्रीय टीम (एन डी आर एफ के मामले में) के आकलन के अनुसार कार्य आरंभ होने की

		तारीख से 30 दिन के भीतर वास्तविक लागत के अनुसार।
	ग) शवों /मृतक शरीरों का निस्तारण	वास्तविक लागत के अनुसार, जो एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम (एन डी आर एफ के मामले में) द्वारा की गई अनुशंसा पर आधारित है।
5	**कृषि**	
(i)	**ऐसे छोटे एवं सीमांत किसानों, जिनके पास 2 हैक्टेयर तक भूमि है, को सहायता**	
क.	**भूमि और अन्य नुकसान के लिए सहायता**	
	क) कृषि भूमि से गाद निकालना (जहां पर रेत/गाद निक्षेप की मोटाई 3सेमी0 से अधिक है, जिसे राज्य सरकार के सक्षम प्राधिकारी द्वारा प्रमाणित किया जाएगा)।	प्रत्येक मद के लिए **18000/- रु**. प्रति हैक्टेयर। उपरोक्त राशि प्रति किसान न्यूनतम **2200/- रु**. की सहायता के अध्यधीन है। (इस शर्त के अध्यधीन कि लाभार्थी द्वारा अन्य किसी सरकारी योजना के तहत कोई अन्य सहायता / सब्सिडी प्राप्त नहीं की गई है/तथा वह उसको प्राप्त करने के लिए पात्र नहीं है)
	ख) पर्वतीय क्षेत्रों में कृषि भूमि से मलबा हटाना।	
	ग) गाद निकालना/पुनरुद्धार/मछली फार्मों की मरम्मत।	
	घ) भू-स्खलन, हिमस्खलन, नदियों के मार्ग बदलने के कारण हुई पर्याप्त भू-भाग की हानि	केवल उन छोटे और सीमान्त किसानों को **47000/- रु**. प्रति हैक्टेयर, जिनकी भूमि का स्वामित्व राजस्व अभिलेखों के अनुसार वैध है। उपरोक्त राशि प्रति किसान न्यूनतम **5000/- रु**. की सहायता के अध्यधीन है।
ख.	**इनपुट सब्सिडी (जहां पर फसलों का नुकसान 33% और उससे अधिक है)**	
	क) कृषि फसलों, बागवानी फसलों और वार्षिक बागान फसलों के लिए	**8500/-** रु. प्रति हैक्टेयर, वर्षा सिंचित क्षेत्रों में । उपरोक्त सहायता प्रति किसान न्यूनतम **1,000/- रु**. के अधीन है और बोए गए क्षेत्रों तक सीमित है। **17,000/- रु**. प्रति हेक्टेयर, सुनिश्चित सिंचित क्षेत्रों में । उपरोक्त सहायता प्रति किसान न्यूनतम **2000/- रु**. के अधीन है और बोए गए क्षेत्रों तक सीमित है।
	ख) बारहमासी फसलें/एग्रो फोरेस्ट्री (अपने खेतों में वृक्षारोपण)	**22,500/-** रु. प्रति हैक्टेयर, सभी प्रकार की बारहमासी फसलों / कृषि वानिकी (स्वयं के खेत में वृक्षारोपण) के लिए और यह सहायता प्रति किसान न्यूनतम **2,500/-** रुपये की सहायता के अध्यधीन तथा बोए गए क्षेत्रों तक सीमित है।
	ग) रेशमकीट पालन /उत्पादन	**6000/-** रु. प्रति हैक्टेयर, ऐरी, मलबरी, टसर के लिए । **7500/- रु**. प्रति हैक्टेयर, मूगा के लिए ।

		उपरोक्त सहायता प्रति किसान न्यूनतम **1000/- रुपये** की राशि के अधीन है और बोए गए क्षेत्रों तक सीमित है।
(ii)	**ऐसे किसानों को इनपुट सब्सिडी जिनके पास 2 हैक्टेयर से ज्यादा भूमि है**	**8,500/- रु.** प्रति हेक्टेयर, वर्षा सिंचित क्षेत्रों में और बुवाई वाले क्षेत्रों तक सीमित। **17,000 / - रु.** प्रति हेक्टेयर , सुनिश्चित सिंचाई क्षेत्रों के लिए और बोए गए क्षेत्रों तक सीमित। **22,500/- रु**. प्रति हेक्टेयर, सभी प्रकार की बारहमासी फसलों/पेड़ों, जिसमें एग्रोफोरेस्ट्री (स्वयं के खेत में वृक्षारोपण) भी शामिल है, के लिए और यह सहायता बोए गए क्षेत्रों तक सीमित। जहां फसल का नुकसान 33% और उससे अधिक है, वहां सहायता प्रदान की जा सकती है, जो प्रति किसान 2 हेक्टेयर की सीमा के अधीन है।
	नोट: मद संख्या 5(i)(ख) और 5(ii) के तहत इनपुट सब्सिडी के लिए सहायता को प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत प्राप्त बीमा दावे की सीमा तक तत्काल आपदा के लिए समायोजित किया जाएगा।	
6.	**पशुपालन - छोटे और सीमांत किसानों तथा भूमिहीन पशु मालिकों को सहायता**	
	i) दुधारू पशुओं, गैर दुधारू पशुओं अथवा ढुलाई के लिए उपयोग किए जाने वाले पशुओं की भरपाई हेतु सहायता।	**दुधारू पशु-** **37500/-रु-**भैंस / गाय /ऊँट/याक / मिथुन आदि के लिए **4000/- रु.**- भेड़/बकरी/सूअर के लिए **गैर-दुधारू पशु -** **32,000/- रु**. - ऊँट / घोड़ा/बैल आदि के लिए **20,000/- रु**. -बछड़ा / गधा/टट्टू/खच्चर /हेफर आदि के लिए सहायता आर्थिक रूप से उत्पादक पशुओं के वास्तविक नुकसान तक हो सकती है और यह *3* बड़े दुधारू पशुओं और/या *30* छोटे दुधारू पशुओं या *3* बड़े गैर-दुधारू पशुओं और/या *6* छोटे गैर-दुधारू पशुओं की अधिकतम सीमा के अध्यधीन होगी तथा इस बात पर ध्यान दिए बिना प्रदान की जाएगी कि किसी परिवार की भारी मात्रा में पशुओं की क्षति हुई है अथवा नहीं। (जानवरों के नुकसान के दावे पर तभी विचार किया जाएगा जब छोटे और सीमांत किसानों / भूमिहीन पशुधन मालिकों के स्वामित्व वाले जानवरों की संख्या और प्रकार स्थानीय / नामित अधिकारियों के पास पंजीकृत हों।)

		मुर्गीपालन:- प्रति लाभार्थी परिवार को **10000/- रु**. की सहायता की सीमा के अध्यधीन मुर्गीपालन हेतु प्रति पक्षी **100/- रु**.। कुक्कुटों की मृत्यु प्राकृतिक आपदा के कारण होनी चाहिए। **टिप्पणी:** यदि सहायता किसी अन्य सरकारी योजना अर्थात् एवियन इन्फ्लुएंजा अथवा किसी ऐसी अन्य बीमारी जिसके लिए पशु पालन विभाग के पास पोल्ट्री मालिकों की क्षतिपूर्ति हेतु कोई अलग स्कीम हैं, के कारण पक्षियों का नुकसान हुआ है तो इन मानदण्डों के अंतर्गत राहत प्रदान किए जाने की पात्रता नहीं होगी।
	ii) पशु कैंपों में जलापूर्ति एवं दवाइयों सहित चारे/फीड कन्सन्ट्रेट का प्रावधान **व्याख्या:** इसमें मौजूदा गौशालाएं, जिन्हे राज्य सरकार द्वारा निम्नलिखित शर्तों के अध्यधीन पशु शिविर के रूप में कार्य करने के लिए अधिसूचना या सरकारी आदेश द्वारा अधिकृत किया गया है, भी शामिल होंगी:- (i) आपदा की अवधि के दौरान जिला प्रशासन पशु आश्रय की आवश्यकता और जिला/तहसील में पशु आश्रय के रूप में अधिसूचित किए जाने के लिए आवश्यक गौशालाओं की संख्या का आकलन करेगा। पहले से आश्रय में रखे गए मवेशियों के बारे में बेसलाइन की जानकारी प्राप्त करने के बाद और अधिक मवेशियों की संख्या को प्राप्त करने के बाद, गौशाला को पशु आश्रय के रूप में अधिसूचित किया जा सकता है। (ii) अधिसूचित गोशाला अधिसूचित सूखे की अवधि के लिए एसएमएफ और भूमिहीन मजदूरों से संबंधित अतिरिक्त मवेशियों का लेखा-जोखा रखेगी। एसएमएफ एवं भूमिहीन लाभग्राहियों की समेकित सूची, पशुओं की संख्या एवं प्रकार सहित, सत्यापन और सामाजिक लेखापरीक्षा के उद्देश्य से ग्राम पंचायत, ब्लॉक, तहसील के नोटिस बोर्ड पर तथा सब डिवीजनल मजिस्ट्रेट एवं जिला मजिस्ट्रेट के कार्यालय के साथ-साथ राज्य/जिला की वेबसाइट पर प्रदर्शित की जायेगी। । (iii) एसडीआरएफ निधियां केवल ऐसी	बड़े पशु - **80 रु**. प्रतिदिन. छोटे पशु – **45 रु.** प्रतिदिन राहत प्रदान किए जाने की अवधि राज्य कार्यकारी समिति द्वारा किए गए आकलन तथा केन्द्रीय दल की सिफारिश (एन डी आर एफ के मामले में) के आधार पर तय की जाएगी। सहायता के लिए डिफॉल्ट अवधि 30 दिन होगी जिसे प्रथम बार 60 दिन तथा गंभीर सूखे की स्थिति में 90 दिन तक बढ़ाया जा सकता है। वास्तविक स्थिति के आधार पर राज्य कार्यकारी समिति इस समय-सीमा को निर्धारित अवधि से अधिक समय के लिए बढ़ा सकती है, बशर्ते कि इसके लिए किया गया व्यय वर्ष के दौरान एस डी आर एफ के लिए इस विंडो (मोचन एवं राहत) के तहत किए गए आबंटन के 25 प्रतिशत से अधिक नहीं होना चाहिए । वास्तविक लागत, जो पशुधन गणना के अनुसार पशुओं के अनुमान के समनुरूप एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम की सिफारिश (एन डी आर एफ के मामले में) पर आधारित होगी और दवाइयों व वैक्सीन की आवश्यकता के बारे में सक्षम प्राधिकारी द्वारा प्रमाण पत्र प्रदान किए जाने के अध्यधीन होगी।

	अधिसूचित गौशाला को प्रतिपूर्ति के आधार पर जारी की जाएंगी और यह ऊपर क्रम संख्या (ii) में अधिसूचित एकल लाभार्थियों की सूची तक सीमित होगी।	
	iii) पशु शिविरों से बाहर रह रहे पशुओं के लिए चारा पहुंचाना	अधिसूचित आपदा के दौरान परिवहन की वास्तविक लागत के अनुसार, पशुधन गणना के आधार पर पशुओं के अनुमान के समनुरूप एस ई सी द्वारा आवश्यकता के आकलन और केन्द्रीय टीम की सिफारिश (एन डी आर एफ के मामले में) पर किया जाएगा।
7	**मत्स्यपालन**	
	i) मछुआरों को क्षतिग्रस्त/गुम हो गई गैर- यंत्रीकृत नावों, जालों की मरम्मत /उन्हें बदलने हेतु सहायता। (यदि लाभार्थी किसी अन्य सरकारी स्कीम के अंतर्गत तात्कालिक आपदा हेतु पात्र है अथवा उसने कोई सब्सिडी / सहायता प्राप्त की है तो उसे यह सहायता उपलब्ध नहीं कराई जाएगी)	**6000 रु.-** केवल आंशिक रूप से क्षतिग्रस्त नावों की मरम्मत के लिए **3000 रु.** -आंशिक रूप से क्षतिग्रस्त जालों की मरम्मत के लिए **15000 रु**. -पूर्ण रूप से क्षतिग्रस्त नावों को बदलने के लिए **4000 रु**.- पूर्ण रूप से क्षतिग्रस्त जालों को बदलने के लिए (इस मद के तहत सहायता किसी भी बीमा योजना के तहत मछुआरे को तत्काल आपदा के लिए प्राप्त बीमा दावे, यदि कोई हो, की सीमा तक समायोजित की जाएगी)।
	ii) छोटे एवं सीमांत किसानों को मछली के चारे हेतु इनपुट सब्सिडी	**10,000** रु. प्रति हैक्टेयर । मत्स्यपालन, पशुपालन और डेयरी मंत्रालय की योजना के तहत प्रदान की जाने वाली एकबारगी सब्सिडी को छोड़कर, यदि लाभार्थी किसी अन्य सरकारी योजना के तहत मौजूदा आपदा के लिए पात्र है या कोई सब्सिडी / सहायता प्राप्त की है, तो उसे यह सहायता प्रदान नहीं की जाएगी।
8	**हस्तशिल्प / हथकरघा शिल्पकारों की सहायता**	
	i) क्षतिग्रस्त मुख्य कार्यत्मक औजारों/उपकरणो को बदलने हेतु	उपकरणो के लिए प्रति शिल्पकार **5000 रु**. सरकार द्वारा क्षति और इसकी भरपाई के संबंध में नामित सक्षम प्राधिकारी द्वारा प्रमाणन के अध्यधीन ।
	ii) सामान तैयार होने के दौरान कच्चे माल/ तैयार माल की हानि के लिए	कच्चे माल के लिए प्रति शिल्पकार **5000 रु.** सरकार द्वारा क्षति और इसकी भरपाई के संबंध में नामित सक्षम प्राधिकारी द्वारा प्रमाणन के अध्यधीन ।

9	**टिड्डी नियंत्रण**	
	टिड्डी नियंत्रण के लिए पौध संरक्षण रसायनों के छिड़काव के लिए स्प्रे उपकरणों के साथ वाहनों, ट्रैक्टरों को किराए पर लेना, पानी के टैंकरों को किराए पर लेना और टिड्डी नियंत्रण के लिए पौध संरक्षण रसायनों की खरीद करना।	एसईसी द्वारा आवश्यकता के आकलन के आधार पर और केंद्रीय टीम द्वारा अनुशंसित (एनडीआरएफ के मामले में) आधार पर वास्तविक लागत के अनुसार। सहायता की मात्रा टिड्डियों के हमले के दौरान टिड्डी नियंत्रण के लिए पौधों के संरक्षण हेतु रसायनों के छिड़काव के लिए स्प्रे उपकरणों के साथ वाहनों, ट्रैक्टरों को किराए पर लेने पर होने वाले वास्तविक खर्च तक सीमित होगी। हालांकि, इस संदर्भ में व्यय, किसी भी स्थिति में, वर्ष के लिए इस विंडो (मोचन और राहत) के तहत एसडीआरएफ आवंटन के 25% से अधिक नहीं होना चाहिए।
ख.	**रिकवरी और पुनर्निर्माण**: (एसडीआरएमएफ का 30% अर्थात् वर्ष के लिए एसडीआरएफ आबंटन के 37.50% के बराबर)	
10	**आवासन**	
	क) पूरी तरह से क्षतिग्रस्त / नष्ट हुए घर और गंभीर रूप से क्षतिग्रस्त घर	
	i) पक्का घर ii) कच्चा घर	मैदानी इलाकों में **1,20,000/-** रु. प्रति घर पहाड़ी क्षेत्रों में **1,30,000/-** रु. प्रति घर
	ख) आंशिक रूप से क्षतिग्रस्त मकान (झोपड़ियों के सिवाय) जहां क्षति कम से कम 15% है	
	i) पक्का घर ii) कच्चा घर	**65,00/-** रु. प्रति घर **4000/-** रु. प्रति घर
	ग) **क्षतिग्रस्त/ नष्ट हो गई झोपड़ियां:**	**8000/- रु.** प्रति झोपड़ी, (झोपड़ी का अर्थ है अस्थाई तौर पर बनाई गई इकाई जो कच्चे मकान से कमजोर होती है, यह घास-फूस, मिट्टी प्लास्टिक की पन्नियों आदि से बनी होती है, राज्य/जिला प्राधिकरणों द्वारा इसे पारंपरिक तौर पर झोंपड़ी के रूप में माना जाता है)। नोट: क्षतिग्रस्त घर राज्य सरकार के सक्षम प्राधिकारी द्वारा विधिवत प्रमाणित एक अधिकृत निर्माण होना चाहिए।
	ड.) घर से जुड़ा पशुओं का बाड़ा	3000/- रु. प्रति शेड

	अवसंरचना [क्षतिग्रस्त अवसंरचना की (तत्काल प्रकृति की) मरम्मत व पुनरुद्धार]	
	(1) सड़कें और पुल, जिसमें निम्नलिखित गतिविधियाँ शामिल हो सकती हैं: i) दरारों और गड्ढों को भरना, जलमार्ग बनाने के लिए पाइप का उपयोग, तटबंधों की मरम्मत और पत्थर की पिचिंग। ii) टूटी पुलियों की मरम्मत। iii) तत्काल संपर्क बहाल करने के लिए पुलों के क्षतिग्रस्त/बह गए हिस्सों को डायवर्जन प्रदान करना। iv) पुलों/तटबंधों तक पहुंचने के अस्थायी मार्गों की मरम्मत, पुलों की क्षतिग्रस्त रेलिंग की मरम्मत, तत्काल संपर्क बहाल करने के लिए कॉजवे की मरम्मत, यातायात बहाल करने के लिए क्षतिग्रस्त सड़कों पर दानेदार सब-बेस।	आवश्यकताओं का आकलन: एसईसी द्वारा किए गए आकलन और केंद्रीय टीम की सिफारिश (एनडीआरएफ के मामले में) के आधार पर राज्यों द्वारा अधिसूचित दरों की सूची के अनुसार। सड़कों की मरम्मत के मामले में राज्य के अधिसूचित साधारण मरम्मत (ओआर) और आवधिक नवीनीकरण (पीआर) के आधार पर सहायता दी जाएगी। यदि ओआर एवं पीआर उपलब्ध नहीं है, तो इस मद में निर्धारित दर के अनुसार सहायता प्रदान की जाएगी। <u>तथापि, किसी भी स्थिति में, जो भी कम हो, उस दर पर सहायता प्रदान की जाएगी।</u> निर्धारित दर इस प्रकार है:- राज्य राजमार्गों/प्रमुख जिला सड़कों (एमडीआर) की मरम्मत - सामान्य क्षेत्रों में -- **1.0 लाख रु.** प्रति किमी की दर से; - पहाड़ी क्षेत्रों में -- **1.25 लाख रु.** प्रति किमी की दर से; ग्रामीण सड़कों /पुलिया वाली गांव की सड़कों की मरम्मत - सामान्य क्षेत्रों में -- **60,000/- रु.** प्रति किमी की दर से; - पहाड़ी क्षेत्रों में -- **75,000 /- रु.** प्रति किमी की दर से; आरसीसी पुलिया/पुल की मरम्मत - सामान्य क्षेत्रों में -- **60,000/- रु.** प्रति पुलिया की दर से; - पहाड़ी क्षेत्रों में -- **75,000/- रु.** प्रति पुलिया की दर से।
	(2) पेयजल आपूर्ति योजनाएं, जिनमें निम्नलिखित गतिविधियां शामिल हो सकती हैं:- i) हैंडपंप/रिंग वेल/स्प्रिंग-टैप्ड चैंबर्स/सार्वजनिक स्टैंड पोस्ट, सिस्टर्न के क्षतिग्रस्त प्लेटफार्मों की मरम्मत। ii) क्षतिग्रस्त स्टैंड पोस्टों का पुनर्निर्माण, जिसमें क्षतिग्रस्त पाइपों को नई पाइपों से बदलना, साफ पानी के जलाशय की सफाई (इसे लीक प्रूफ बनाना) शामिल है। iii) क्षतिग्रस्त पंपिंग मशीनों की मरम्मत, ओवरहेड जलाशयों और पानी के लीक हो रहे पंपों की मरम्मत, जिसमें क्षतिग्रस्त इंटेक-आउटटेक संरचना, एप्रोच गैन्ट्री / जेटी शामिल हैं।	- क्षतिग्रस्त पेयजल आपूर्ति योजनाएँ प्रति क्षतिग्रस्त योजना के लिए **2.00 लाख रुपये** की सीमा के अधीन वास्तविक व्यय के अनुसार सहायता के लिए पात्र होंगी। - **10,000/-** रुपये प्रति कुएं की सीमा के अधीन सामुदायिक पेयजल कुओं पर हुए वास्तविक व्यय के अनुसार सफाई।
	(3) लघु सिंचाई योजनाएँ, जिनमें निम्नलिखित गतिविधियाँ शामिल हो सकती हैं:	लघु सिंचाई कार्यों की मरम्मत के मामले में संबंधित राज्य द्वारा अधिसूचित मरम्मत के लिए दरों की अनुसूची (एसओआर) के अनुसार सहायता दी जाएगी।

	i) सीमेंट, रेत के बोरों और पत्थरों का उपयोग करके क्षतिग्रस्त नहर संरचनाओं और टैंकों और छोटे जलाशयों के मिट्टी/ चिनाई कार्यों की तत्काल मरम्मत। ii) बांध की दीवारों/तटबंधों में पाइपिंग या रैट होल जैसे कमजोर क्षेत्रों की मरम्मत। iii) नहर और जल निकासी व्यवस्था से वनस्पति सामग्री/निर्माण सामग्री/मलबे को हटाना। iv) लघु सिंचाई परियोजनाओं के तटबंधों की मरम्मत।	यदि एसओआर उपलब्ध नहीं है, तो प्रति क्षतिग्रस्त लघु योजना के लिए **2.00 लाख रुपये** की सीमा के अध्यधीन सिंचाई योजना/नहर के लिए वास्तविक व्यय के अनुसार सहायता प्रदान की जाएगी। **नोट:-** तथापि, किसी भी स्थिति में, जो भी कम हो, उस दर पर सहायता प्रदान की जाएगी। लघु सिंचाई परियोजनाओं के क्षतिग्रस्त तटबंधों के पुनर्निर्माण के लिए सहायता, ग्रामीण सड़कों के मामले के समान ही, इस शर्त के अध्यधीन होगी कि किसी भी चालू योजना के संबंध में कार्य की पुनरावृत्ति नहीं होगी।
	(4) बिजली (केवल प्रभावित क्षेत्रों में बिजली आपूर्ति की तत्काल बहाली तक सीमित): 11 केवी तक के क्षतिग्रस्त पोल/कंडक्टर और ट्रांसफार्मर।	क्षतिग्रस्त विद्युत क्षेत्र की मरम्मत के संबंध में बेयर कंडक्टर के साथ 11 केवी और एलटी लाइन के स्तर तक के क्षतिग्रस्त कंडक्टरों, खंबों और ट्रांसफार्मरों के लिए सहायता निम्नानुसार दी जाएगी: सहायता की दर होगी: - **5000 रुपये** प्रति पोल; - क्षतिग्रस्त एलटी लाइनों की मरम्मत के लिए **0.50 लाख रु.** प्रति किमी; - एक क्षतिग्रस्त डिस्ट्रिब्यूशन ट्रांसफॉर्मर को बदलने के लिए **1.00 लाख रुपये**। (नोट:-उपरोक्त सहायता उन मदों के लिए लागू नहीं होगी जिनका पुन: उपयोग किया जा सकता है)।
	(5) विद्यालय 'क्षतिग्रस्त विद्यालय भवनों की मरम्त '	प्रति विद्यालय **2.00 लाख रु.** की सीमा के अध्यधीन वास्तविक व्यय के अनुसार।
	(6) प्राथमिक/सामुदायिक स्वास्थ्य केन्द्र 'प्राथमिक/सामुदायिक स्वास्थ्य केन्द्रों की मरम्त'	प्रति यूनिट **2.00 लाख रु.** की सीमा के अध्यधीन वास्तविक व्यय के अनुसार।.
	(7) पंचायत के स्वामित्व वाली सामुदायिक संपत्ति 'महिला मंडल, युवा केंद्र, पंचायत घर, सामुदायिक भवन, आंगनबाडी आदि की अस्थाई मरम्मत।'	**2.50 लाख रुपये** प्रति यूनिट की अधिकतम सीमा के अध्यधीन वास्तविक व्यय के अनुसार।
ग.	**तैयारी और क्षमता-निर्माण** (एसडीआरएमएफ का 10% अर्थात् वर्ष के लिए एसडीआरएफ आबंटन के 12.50% के बराबर)	

12.	आपदा से निपटने के लिए संचार उपकरणों आदि सहित आवश्यक खोज, बचाव और निकासी उपकरणों का प्रापण।	एसडीआरएफ/एनडीआरएफ की तैयारी और क्षमता निर्माण विंडो के लिए गृह मंत्रालय द्वारा अलग से जारी दिशा-निर्देशों द्वारा तैयारियों और क्षमता निर्माण विंडो से जुड़े व्यय का लेखा-जोखा रखा जाएगा।
13	क्षमता निर्माण	
घ	**राज्य विशिष्ट आपदाएं**	
	राज्य में स्थानीय संदर्भ में राज्य विशिष्ट आपदाएं, जो एसडीआरएफ/एनडीआरएफ से सहायता के लिए पात्र आपदाओं की अधिसूचित सूची में शामिल नहीं हैं, से संबंधित व्यय की पूर्ति एसडीआरएफ के संबन्धित विंडो की वार्षिक निधि आबंटन के 10% की सीमा के भीतर एसडीआरएफ से की जा सकती है।	एस ई सी द्वाराकिए गए आकलन के अनुसार , व्यय केवल एसडीआरएफ (और एनडीआरएफ से नहीं) से किया जाना है। विभिन्न मदों के लिए मानदंड वही होंगे जो ऊपर सूचीबद्ध किए गए अनुसार अन्य अधिसूचित प्राकृतिक आपदाओं पर लागू होते हैं; या इन मामलों में, 'स्थानीय आपदा' हेतु प्रत्येक मद के लिए प्रदान की जाने वाली राहत सहायता, एसडीआरएफ के मानदंडों से अधिक नहीं होनी चाहिए। छूट तभी लागू होगी जब राज्य ने औपचारिक रूप से आपदाओं को शामिल करने के लिए सूचीबद्ध किया है और एसईसी के अनुमोदन से ऐसी स्थानीय आपदाओं हेतु आपदा राहत के लिए लाभार्थियों की पहचान के लिए एक स्पष्ट प्रक्रिया के साथ पारदर्शी मानदंड और दिशानिर्देश अधिसूचित किए हैं।
ड.	**एसडीआरएफ/एनडीआरएफ के अंतर्गत शामिल नहीं की गई मदें**	
	क) कॉलेज और अन्य शैक्षणिक संस्थान भवन ख) प्रमुख/मध्यम सिंचाई योजनाएं ग) बाढ़ नियंत्रण और अपरदनरोधी संरक्षण कार्य घ) जल विद्युत परियोजना/एचटी वितरण प्रणाली/ट्रांसफॉर्मर और सब स्टेशन ड.) हाईटेंशन लाइन (11 केवी से ऊपर) च) राज्य सरकार के भवन अर्थात विभागीय/विभागीय कार्यालय भवन /आवासीय क्वार्टर, धार्मिक संरचनाएं, पटवारखाना, कोर्ट परिसर, खेल का मैदान, वन बंगला संपत्ति और पशु/पक्षी अभयारण्य आदि। छ) लंबी अवधि/स्थायी पुनरुद्धार कार्य ज) एनडीआरएफ के तहत उपकरणों/मशीनरी की खरीद झ) राष्ट्रीय राजमार्ग ञ) दूरसंचार और बिजली (बिजली आपूर्ति की तत्काल बहाली को छोड़कर) जैसे क्षेत्र, जो अपने स्वयं के राजस्व का अर्जन करते हैं, और अपने स्वयं के धन/संसाधनों से तत्काल मरम्मत/पुनर्स्थापन कार्य भी करते हैं, इसमें शामिल नहीं हैं।	

टिप्पणी:-

289

(i) क्रम संख्या 2 (क), (ख) 3 (क), (ख), (ग), 4 (क), (ख), (ग), 6 (ii), (iii), और 9 पर मदों के लिए एनडीआरएफ के तहत सहायता के लिए जब वास्तविक व्यय की अनुमति है, तो राज्य सरकार अंतर-मंत्रालयी केंद्रीय टीम (आईएमसीटी)/केंद्र सरकार को व्यय का मदवार विवरण प्रदान करेगी।

(ii) यदि स्वास्थ्य और परिवार कल्याण मंत्रालय और भारतीय चिकित्सा अनुसंधान परिषद द्वारा 3 सितंबर, 2021 को संयुक्त रूप से जारी दिशा-निर्देशों के अनुसार मृत्यु कोविड- 19 की वजह से हुई है तो राहत कार्यों में शामिल या तैयारियों संबंधी कार्यों से जुड़े लोगों सहित, मृतक व्यक्ति के नजदीकी रिश्तेदार को राष्ट्रीय आपदा प्रबंधन प्राधिकरण (एनडीएमए) द्वारा दिनांक 11.09.19 को जारी न्यूनतम राहत संबंधी दिशा-निर्देशों के अनुसार प्रति मृतक व्यक्ति 50,000/- रुपये की अनुग्रह राशि का भुगतान किया जाएगा,

यह अनुग्रह सहायता देश में रिपोर्ट किए गए पहले कोविड-19 मामले की तारीख से लागू होगी और एक आपदा के रूप में कोविड-19 को डिनोटिफाइ किए जाने या अगले आदेश तक, जो भी पहले हो, तक कोविड-19 के कारण मरने वाले मृतक के परिजनों के लिए जारी रहेगी।

(iii) मूल्य स्तर सूचकांक के आधार पर 2 वर्षों के बाद मानदंडों की मध्यावधि समीक्षा की जाएगी।

(iv) राज्य सरकारों को अत्यधिक सावधानी बरतनी चाहिए और यह सुनिश्चित करना चाहिए कि सभी एकल लाभार्थी-उन्मुखी सहायता लाभार्थी के बैंक खाते में डायरेक्ट बेनिफिट ट्रांसफर के माध्यम से आवश्यक रूप से/अनिवार्य रूप से वितरित की जाए।

(v) 'स्थानीय आपदा' सहित सभी अधिसूचित आपदाओं की प्रत्येक मद के लिए राहत सहायता का पैमाना एसडीआरएफ/एनडीआरएफ के मानदंडों से अधिक नहीं होनी चाहिए और ऐसी आपदाओं के लिए राज्य द्वारा अधिकतम सीमा से अधिक खर्च की जाने वाली कोई भी राशि राज्य सरकार के संसाधनों से वहन की जाएगी, न कि एसडीआरएफ से।

*****

कार्यालय उपजिलाधिकारी मोदीनगर।

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE MODINAGAR

पत्रांक: 580 /एस0टी0–एस0डी0एम0/2025 दिनांक: 27–09–2025

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वसुन्धरा गाजियाबाद।

कृपया आपके पत्र संख्या 1023/एन0जी0टी0.254/2025 दिनांक 08.09.2025 का संदर्भ ग्रहण करने का कष्ट करे। जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 303/2025 (आई0ए0 संख्या 448/2025) नरेश कुमार एवं अन्य बनाम स्टेट आफ यूपी एव अन्य में पारित आदेश दिनांक 03.07.2025 के अनुपालन के संबंध में जिला प्रशासन द्वारा की गयी कार्यावाही का पूर्ण विवरण चाहा गया है। जो निम्नवत है।

तहसील मोदीनगर क्षेत्रान्तर्गत स्थित ग्राम बखरवा में दिनांक 05.07.2020 को लगभग सायं 4.00 बजे नितिन पुत्र प्रेम सिह निवासी ग्राम बखरवा तहसील मोदीनगर जिला गाजियाबाद द्वारा घेर (स्थान) में अवैध ज्वलनशील मोमबत्ती का निर्माण/भण्डारन किया जा रहा था, में भीषण अग्निकाण्ड की घटना घटित हुई, आग लगने के सूचना पर तत्काल फायर ब्रिगेड, एबुलेन्स तथा पुलिस एवं प्रशासनिक अधिकारी द्वारा मौके पर पहुँच कर बचाव एव राहत कार्य किया गया। अग्निकाण्ड के कारण घटनास्थल पर मजदूरी कार्य कर रहे महिला व पुरूष मृतक व घायल पाये गये, जिनका विवरण निम्न प्रकार है–

मृतको का विवरण–

क्र0स0	मृतक का नाम/पिता का नाम /पता	आश्रित का नाम /पिता का नाम /पता	मृतक से संबंध
1	अक्षित कुमार पुत्र सुनील कुमार निवासी विजयनगर मोदीनगर (आयु 15 वर्ष)	सुनील कुमार पुत्र मामचन्द निवासी विजयनगर मोदीनगर	पिता
2	मुनेश पत्नी राधेश्याम निवासी बखरवा (आयु 33 वर्ष)	राधेश्याम पुत्र चन्दन सिह निवासी बखरवा	पति
3	कु0 पिकी पुत्री परमानन्द निवासी विजयनगर मोदीनगर (आयु 21 वर्ष)	परमानन्द पुत्र महेश निवासी विजय नगर मोदीनगर	पिता
4	श्रीमति पुनम पत्नी विनेश निवासी ग्राम बखरवा (आयु 40 वर्ष)	विनेश पुत्र धर्म सिंह निवासी ग्राम बखरवा	पति
5	श्रीमति बबी पत्नी नरेश निवासी ग्राम बखरवा (आयु 45 वर्ष)	नरेश पुत्र नथोला सिंह निवासी ग्राम बखरवा	पति
6	शाहिनूर पुत्री साबुददीन निवासी ग्राम बखरवा (आयु 19 वर्ष)	साबुददीन पुत्र सुल्तान निवासी ग्राम बखरवा	पिता
7	पारूल पुत्री शीशपाल निवासी बखरवा (आयु 19 वर्ष)	महेन्द्री पत्नी शीशपाल निवासी बखरवा	माता

Desktop rahul shortcut file

8	कु0 ईशू पुत्री अनिल निवासी गली नं0 1 विजयनगर मोदीनगर (आयु 19 वर्ष)	उमा पत्नी अनिल निवासी गली नं0 1 विजयनगर मोदीनगर	माता
9	जग्गो पत्नी अजब सिंह निवासी बखरवा (आयु 45 वर्ष)	अजब सिंह पुत्र कृष्णा निवासी ग्राम बखरवा	पति
10	लक्ष्मी पुत्री नरेश कुमार निवासी बखरवा (आयु 16 वर्ष)	नरेश पुत्र तिलकराम निवासी बखरवा	पिता

उपरोक्त क्रमांक 1 से 8 तक की मृत्यु घटना स्थल पर तत्काल हो गयी थी। जिनके परिजनो को तत्काल सहायता के रूप में 4–4 लाख रूपये की सहायता राशि का चैक उपलब्ध करा दिया गया तथा क्रमांक 9 की मृत्यु अस्पताल मे उपचार के दौरान हो गयी जिनको 4 लाख धनराशि उपलब्ध करायी गयी। क्रमांक 10 पर अंकित कु0 लक्ष्मी पुत्री नरेश कुमार की मृत्यु उपचार के दौरान 13.07.2020 को हुई। जिनको 2 लाख रूपये की सहायता राशि उपलब्ध करायी गयी।

घायलो का विवरण–

क्र0स0	घायलो का नाम/पता
1	गीता पत्नी प्रवीन कुमार निवासी बखरवा (आयु 35 वर्ष)
2	रामभतेरी पत्नी देवेन्द्र निवासी बखरवा (आयु 49 वर्ष)
3	मुन्नी पत्नी लल्लू निवासी बखरवा (आयु 55 वर्ष)
4	पुष्पा कश्यप पत्नी जगपाल निवासी बखरवा (आयु 31 वर्ष)
5	विमला पत्नी संजय निवासी बखरवा (आयु 43 वर्ष)
6	अंजली पत्नी सुनील निवासी बखरवा (आयु 39 वर्ष)
7	राजन पत्नी सुनील निवासी बखरवा (आयु 47 वर्ष)
8	दुलारी पत्नी अनिल निवासी बखरवा (आयु 33 वर्ष)
9	मीनाक्षी पत्नी सुन्दर निवासी बखरवा (आयु 38 वर्ष)
10	राजवती पत्नी पप्पू निवासी बखरवा (आयु 38 वर्ष)
11	अनिता पत्नी पवन कुमार निवासी बखरवा (आयु 25 वर्ष)
12	गीता पत्नी संजय कुमार निवासी शकूरपुर (आयु 38 वर्ष)

सभी घायलो क्रमांक 1 से 12 तक प्रत्येक को 50–50 हजार रूपये की सहायता राशि उपलब्ध करा दी गयी थी।

उपरोक्तानुसार आख्या सादर प्रेषित है।

संलग्नक–यथोपरि।

for उपजिलाधिकारी,
मोदीनगर।

Desktop rahul shortcut file

महोदय

कृपया क्षेत्रीय अधिकारी क्षेत्रीय कार्यालय--उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद के पत्र संख्या 1023/एन0जी0टी0.254/2025 दिनांक 08.09.2025 का संदर्भ ग्रहण करने का कष्ट करे। जिसके द्वारा मा0 राष्टीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 303/2025 (आई0ए0 संख्या 448/2025) नरेश कुमार एवं अन्य बनाम स्टेट आफ यूपी एव अन्य में पारित आदेश दिनांक 03.07.2025 के अनुपालन के संबंध में जिला प्रशासन द्वारा की गयी कार्यावाही का पूर्ण विवरण चाहा गया है। जो निम्नवत है।

तहसील मोदीनगर क्षेत्रान्तर्गत स्थित ग्राम बखरवा में दिनांक 05.07.2020 को लगभग सायं 4.00 बजे नितिन पुत्र प्रेम सिह निवासी ग्राम बखरवा तहसील मोदीनगर जिला गाजियाबाद द्वारा घेर (स्थान) में अवैध ज्वलनशील मोमबत्ती का निर्माण/भण्डारन किया जा रहा था, में भीषण अग्निकाण्ड की घटना घटित हुई, आग लगने के सूचना पर तत्काल फायर ब्रिगेड, एबुलेन्स तथा पुलिस एवं प्रशासनिक अधिकारी द्वारा मौके पर पहुँच कर बचाव एव राहत कार्य किया गया। अग्निकाण्ड के कारण घटनास्थल पर मजदूरी कार्य कर रहे महिला व पुरूष मृतक व घायल पाये गये, जिनका विवरण निम्न प्रकार है--

मृतको का विवरण--

क्र0 स0	मृतक का नाम/पिता का नाम /पता	आश्रित का नाम /पिता का नाम /पता	मृतक से संबंध
1	अक्षित कुमार पुत्र सुनील कुमार निवासी विजयनगर मोदीनगर (आयु 15 वर्ष)	सुनील कुमार पुत्र मामचन्द निवासी विजयनगर मोदीनगर	पिता
2	सुनेश पत्नी राधेश्याम निवासी बखरवा (आयु 33 वर्ष)	राधेश्याम पुत्र चन्दन सिह निवासी बखरवा	पति
3	कु0 पिकी पुत्री परमानन्द निवासी विजयनगर मोदीनगर (आयु 21 वर्ष)	परमानन्द पुत्र महेश निवासी विजय नगर मोदीनगर	पिता
4	श्रीमति पुनम पत्नी विनेश निवासी ग्राम बखरवा (आयु 40 वर्ष)	विनेश पुत्र धर्म सिंह निवासी ग्राम बखरवा	पति
5	श्रीमति बेबी पत्नी नरेश निवासी ग्राम बखरवा (आयु 45 वर्ष)	नरेश पुत्र नथोला सिंह निवासी ग्राम बखरवा	पति
6	शाहिनूर पुत्री साबुददीन निवासी ग्राम बखरवा (आयु 19 वर्ष)	साबुददीन पुत्र सुल्तान निवासी ग्राम बखरवा	पिता
7	फारूल पुत्री शीशपाल निवासी बखरवा (आयु 19 वर्ष)	महेन्द्री पत्नी शीशपाल निवासी, बखरवा	माता
8	कु0 ईशू पुत्री अनिल निवासी गली नं0 1 विजयनगर मोदीनगर (आयु 19 वर्ष)	उमा पत्नी अनिल निवासी गली नं0 1 विजयनगर मोदीनगर	माता
9	जग्गा पत्नी अजब सिंह निवासी बखरवा (आयु 45 वर्ष)	अजब सिंह पुत्र कृष्णा निवासी ग्राम बखरवा	पति
10	लक्ष्मी पुत्री नरश कुमार निवासी बखरवा (आयु 16 वर्ष)	नरेश पुत्र तिलकराम निवासी बखरवा	पिता

उपरोक्त क्रमांक 1 से 8 तक की मृत्यु घटना स्थल पर तत्काल हो गयी थी। जिनके परिजनो को तत्काल सहायता के रूप में 4--4 लाख रूपये की सहायता राशि का चैक उपलब्ध करा दिया गया तथा क्रमांक 9 की मृत्यु अस्पताल म उपचार के दौरान हो गयी जिनको 4 लाख धनराशि उपलब्ध करायी गयी। क्रमांक 10 पर अंकित कु0 लक्ष्मी पुत्री नरेश कुमार की मृत्यु उपचार के दौरान 13.07.2020 को हुई। जिनको 2 लाख रूपये की सहायता राशि उपलब्ध करायी गयी।

घायलो का विवरण–

क्र0 स0	घायलो का नाम/पता
1	गीता पत्नी प्रवीन कुमार निवासी बखरवा (आयु 35 वर्ष)
2	रामभतेरी पत्नी देवेन्द्र निवासी बखरवा (आयु 49 वर्ष)
3	मुन्नी पत्नी लल्लू निवासी बखरवा (आयु 55 वर्ष)
4	पुष्पा कश्यप पत्नी जगपाल निवासी बखरवा (आयु 31 वर्ष)
5	विमला पत्नी संजय निवासी बखरवा (आयु 43 वर्ष)
6	अंजली पत्नी सुनील निवासी बखरवा (आयु 39 वर्ष)
7	राजन पत्नी सुनील निवासी बखरवा (आयु 47 वर्ष)
8	दुलारी पत्नी अनिल निवासी बखरवा (आयु 33 वर्ष)
9	मीनाक्षी पत्नी सुन्दर निवासी बखरवा (आयु 38 वर्ष)
10	राजवती पत्नी पप्पू निवासी बखरवा (आयु 38 वर्ष)
11	अनिता पत्नी पवन कुमार निवासी बखरवा (आयु 25 वर्ष)
12	गीता पत्नी संजय कुमार निवासी शकूरपुर (आयु 38 वर्ष)

सभी घायलो क्रमांक 1 से 12 तक प्रत्येक को 50–50 हजार रूपये की सहायता राशि उपलब्ध करा दी गयी थी।

उपरोक्तानुसार आख्या सादर प्रेषित है।

संलग्नक–

प्राप्त कराये गये चैक बाउचर की छाया प्रति

संशोधित चैक :—

295
212

ग्राम बखरवा तसील मोदीनगर में दिनांक 05.07.2020 को हुए अग्निकाण्ड में मा0 मुख्यमंत्री विवेकाधीन कोष से सहायता धनराशि वितरण बाउचर प्रारूप तहसील मोदीनगर, जनपद गाजियाबाद

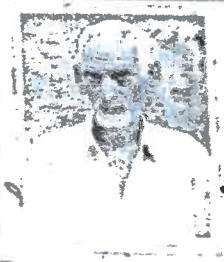
क्र0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/ दिनांक	वितरित धनराशि	लाभार्थी का फोटो	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सत्यापित कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7	8
1	श्री राधेश्याम पुत्र चन्दन सिंह नि0ग्राम बखरवा तहसील मोदीनगर	655281/ 13.07.2020	4,00,000/— (चार लाख रू मात्र)		राधे श्याम		
2	नरेश पुत्र तिलकराम नि0 ग्राम बखरवा तहसील मोदीनगर		4,00,000/— (चार लाख रू मात्र)				

296
213

ग्राम बखरवा तसील मोदीनगर में दिनांक 05.07.2020 को हुए अग्निकाण्ड में मा0 मुख्यमंत्री विवेकाधीन कोष से सहायता धनराशि वितरण बाउचर प्रारूप तहसील मोदीनगर, जनपद गाजियाबाद दिनांक 06.07.2020

क्र0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/ दिनांक	वितरित धनराशि	लाभार्थी का फोटो	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सत्यापित कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7	8
1	विनेश पुत्र महावीर निवासी ग्राम बखरवा मोदीनगर	655269/ 06.07.2020	4,00,000/- (चार लाख रू मात्र)		Vinesh S/S	नरेश गोस्वामी लेखपाल बत... तहसील-मोदीनगर गाजियाबाद	
2	नरेश पुत्र नेथोला सिंह निवासी ग्राम बखरवा मोदीनगर	655270/ 06.07.2020	4,00,000/- (चार लाख रू मात्र)				
3	परमानन्द पुत्र महेश निवासी विजयनगर मोदीनगर	655271/ 06.07.2020	4,00,000/- (चार लाख रू मात्र)				

297
2214

क0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0 / दिनांक	वितरित धनराशि	लाभार्थी का फोटो	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सत्यापित कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7	8
4	सुनील कुमार पुत्र मामचन्द निवासी विजयनगर मोदीनगर	655272 / 06.07.2020	4,00,000 / – (चार लाख रू मात्र)		सुनीलकुमार		
5	साबुद्दीन पुत्र सुल्तान निवासी ग्राम बखरवा मोदीनगर	655273 / 06.07.2020	4,00,000 / – (चार लाख रू मात्र)				
6	राधेश्याम पुत्र चन्दकिरण निवासी ग्राम बखरवा मोदीनगर	655274 / 06.07.2020	4,00,000 / – (चार लाख रू मात्र)				

298
215

क्र0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/ दिनांक	वितरित धनराशि	लाभार्थी का फोटो	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सत्यापित कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4		6	7	8
7	~~अनिल कुमार पुत्र ओमप्रकाश~~ निवासी गली नं0 1 विजय नगर मोदीनगर श्रीउमा पत्नी स्व० अनिलकुमार	~~655278~~/ 06.07.2020/ 655277	4,00,000/- (चार लाख रू मात्र)		उमा	Vijay Kumar M.P 06/7/20 मनोज कुमार	
8	~~शीसपाल पुत्र मिस्त्री~~ निवासी गली नं0 5 विजय नगर मोदीनगर महेन्द्री पत्नी स्व० शीसपाल	655270/ 06.07.2020	4,00,000/- (चार लाख रू मात्र)		स्व0 श्री महेन्द्र	Vijay Kumar M.P 06/7/20 मनोज कुमार	

06/7/2020

299
216

चैक वितरण बाउचर

ग्राम बखरवा भीषण अग्निकाण्ड से प्रभावित व्यक्ति

तहसील मोदीनगर, जनपद गाजियाबाद

0 0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0 / दिनांक	वितरित धनराशि	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	साक्षी कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7
1	श्री अजब सिंह	516830 / 22.08.2022	2,00,000 / –			
2	श्री नरेश कुमार पुत्र	516831 / 22.08.2022	2,00,000 / –	नरेश		
3	श्रीमती गीता पत्नी प्रवीन कुमार	516832 / 22.08.2022	50,000 / – गीता	गीता		
4	श्रीमती राममतेरी पत्नी श्री देवेन्द्र	516833 / 22.08.2022	50,000 / –	देवेन्द्र		तहसीलदार मोदीनगर

300
217

चैक वितरण बाउचर

ग्राम बखरवा भीषण अग्निकाण्ड से प्रभावित व्यक्ति

तहसील मोदीनगर, जनपद गाजियाबाद

क्र0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/दिनांक	वितरित धनराशि	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सम्मक्ति कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7
5	श्रीमती मुन्नी पत्नी श्री लल्लू	516834/ 22.08.2022	50,000/-			तहसीलदार मोदीनगर
6	श्रीमती पुष्पा कश्यप पत्नी जगपाल	516835/ 22.08.2022	50,000/-			मोदीनगर
7	श्रीमती विमला पत्नी श्री संजय 7618244042	516836/ 22.08.2022	50,000/-			तहसीलदार मोदीनगर
8	श्रीमती अंजलि पत्नी श्री सुनील	516837/ 22.08.2022	50,000/-			

301
218

चैक वितरण बाउचर

ग्राम बखरवा भीषण अग्निकाण्ड से प्रभावित व्यक्ति

तहसील मोदीनगर, जनपद गाजियाबाद

क0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/दिनांक	वितरित धनराशि	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	~~सम्पर्पित~~ वितरण कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7
9	श्रीमती राजन पत्नी राकेश	516838/ 22.08.2022	50,000/-	राजन		तहसीलदार मोदीनगर
10	श्रीमती दुलारी पत्नी श्री अनिल	516839/ 22.08.2022	50,000/-	दुलारी		तहसीलदार मोदीनगर.
11	श्रीमती मीनाक्षी पत्नी श्री सुन्दर	516840/ 22.08.2022	50,000/-	मीनाक्षी		तहसीलदार मोदीनगर
12	श्रीमती राजवती पत्नी श्री पप्पू	516841/ 22.08.2022	50,000/-	पप्पू		तहसीलदार मोदीनगर

302
219

चैक वितरण बाउचर

ग्राम बखरवा भीषण अग्निकाण्ड से प्रभावित व्यक्ति

तहसील मोदीनगर, जनपद गाजियाबाद

वितरण 24/08/22

क्र0 सं0	लाभार्थी का नाम व पिता का नाम व पता	चैक सं0/दिनांक	वितरित धनराशि	प्राप्ति कर्ता के हस्ताक्षर या अंगूठा निशानी	शनाख्त कर्ता के हस्ताक्षर	सत्यापित कर्ता का नाम व पद नाम व हस्ताक्षर
1	2	3	4	5	6	7
13	श्रीमती अनिता पत्नी श्री पवन कुमार	516842/ 22.08.2022	50,000/-	अनिता	24.8.22	24/08/22
14	श्रीमती गीता पत्नी संजय कुमार	516843/ 22.08.2022	50,000/-	गीता	24.8.22	उपजिलाधिकारी मोदीनगर जिला गा0बाद

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या– 356/2025 नरेश कुमार व अन्य स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 03.07.2025 के क्रम में स्थल निरीक्षण आख्या।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या– 356/2025 नरेश कुमार व अन्य स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 03.07.2025 के क्रम में ग्राम बखरवा तहसील मोदीनगर जनपद गाजियाबाद के आवासीय क्षेत्र में मोमबत्ती बनाने वाली इकाई में दिनांक 05.07.2020 को घटित दुर्घटना से सम्बन्धित स्थल का अद्यतन निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 30.09.2025 को किया गया। निरीक्षण के समय पाया गया कि प्रश्नगत स्थल पर वर्तमान में मोमबत्ती बनाने वाली इकाई अस्तित्व में नहीं हैं, तथा स्थल का प्रयोग रिहायसी के साथ पशुपालन के कार्य में लाया जा रहा है। मौके पर लिये गये स्थल के फोटोग्राफ निम्नवत् है–

उपरोक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(संदेश कुमार)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी